CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Mass Conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto

DR. (SHRIMATI) SATHIAVANI MATHU (Tamil Nadu); Mr. Deputy Chairman, Sir, ... (Interruptions) Sir, i beg to call the attention of the Minister of Home Affairs to the reported mass conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto.

THE MINISTER OF HOME AFFAIRS (GIANI ZAIL SINGH): Sir, Government are aware of "the reports about the. recent conversions of Harijans to Islam in Tamil Nadu and soms other parts of the country. According to a report received from the State Government of Tamil Nadu, 143 families of Harijans, consisting of 558 members, embraced Islam at Mee. shipnram village in Triuveelveli, District of Tamil Nadu on 19th February, 1981. Since then, some more cases of individual and group change of religion have also been reported from Tamil Nadu. Some isolated cases of conversion have also been reported from some other parts of the country.

Conversion from one religion to another is not a new phenmenon in India. In the past, Harijans had converted themselves, apart, from TsTam, to Buddhism or Christianity also. Religion is a matter of individual conscience. India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practise and propagate religion, provided that this right does not contravene the provisions of Part III of the Constitution, and does not impinge upon public order, morality and health. It is expected that the individual's right of

conscience will be exercised in an atmosphere free of coercion or inducements. Anything that might create social tensions would naturally cause concern. We are confident that the State Governments will take appropriate action if any violation of law or threat to peace occur.

श्री शिव चन्द्र झा (बिहार) : श्रीमन्, मेरा प्वायट ग्राफ ग्राडेर है कालिंग श्रटेशन पर।

का **धर्मवीर** (उत्तर प्रदेश) : मान्यवर, मेरा वायस्था का प्रकृत है।..(व्यवधान)

MR. DEPUTY CHAIRMAN: I have allowed Mr. Jha. Please let him speak

भो धर्मवीर : मैं गृह मंत्रों जी के वयान के बारे में कहना चाहता हूं...(व्यवधान)

भा उपसमाधित : उसका नियम है, यह पायद प्रोफ आईंट नहीं हैं । प्राप बोच में बड़े नहीं हो सकते ।

श्री शिव चन्द्र झा । श्रीमन्, भेरा प्वायंट याफ बार्डर है। कालिय बर्टेशन मोटिस की जाता है किसी तारीख के लिए । उसके बाद वह बाक बत्म होता है ता रिन्यूबल नाटिस देने को देववस्था है मैंबल्ट तीन जी मुरू होती है उसके लिये । में इसकी साफ करता हूं। 17 तारीख को जब हाउस खुला तब यह रहा चार 21 तारीख को बीक जत्म हो गया । 21 का मैंने रिल्यूबल नोटिस दिया ग्रीर सप्ताह शुरू होगा 24 के वाद, जो नोटिस देशा 24 के बाद तो उसको प्रायारिटो मिलेगी या रिल्युवल नाटिस 21 मा जिसका है उसको प्रायी-रिटा मिलेगी ? निर्णय दाजिए, ऐसा क्यों किया गया ? मेरा नोदिस 17 का है, उसका दिन्युवल नोटिस दिया, उसके बाद हर फाइड की देता गया। बाद में आप

श्री शिव चन्द्र झां। एक्सेप्ट करते हैं ता जिसने पहले दिया प्रायोरिटी उसको मिलनी चाहिए । यदि उसका रिन्यवल न झाता तो दूसरी बात थी। हम भी बीच में फक दिये गये यह कैसे हो सकता है। यदि वही बात होती है टाइम की तो सेकिंग में जरूर बाता । इस तरह की अव्यवस्था क्यों होती है, मैं यह व्यवस्था चाहता हूं।

MR. DEPUTY CHAIRMAN: 1 will like to tell you the facts. You did not give any original notice on mass conversion of Hindus. On the 21st of August, 1981, you gave in writing stating "I hereby give notice for the renewal of my Calling Attention Notice on the Conversion dfthe Hari-jans to Islam for the next week". Though the Member did not give any notice on the subject, this renewal was considered for the week 24th August to 28th August, 198T, Subsequently, Shri Jha gave a renewal notice on the 29th August which was considered for the week 31st August to 4th September, 1981. Till then the Calling Attention Notice on this subject was not admitted by the hon. Chairman. You gave another renewal notice on 4th September which was considered for the week 7th September to 11th September, 1981 and accordingly your name was included in the Calling Attention notice admitted by the Chairman for the 10th September, 1981. This notice has since been admitted for the 15th September, 1981. This is

श्री शिव चन्द्र झा : यह बिलकुल कांट्रेडिक्टरी बात है। ... (ब्यवधान)

MR. DEPUTY CHAIRMAN: There Is a general agreement that only the leaders of various parties will speak on this Calling Attention. This was agreed to during the discussion with the Chairman wften the Notice was admitted. As it is a very sensitive matter, it was thought proper and all the parties have agreed to this proposition. I seek the cooperation of all the hon. Members. Now, let us proceed with the speeches.

शी धर्मबीर : श्रीमन, मेरा व्यवस्था वा प्रकृत है । से ग्रापका ध्यान ग्रावित करना चाहता हं माननीय यह मंत्री जी के बयान की ओरं...

श्री उपसमापति : वह सब छेड़िये, प्वाइंट बाफ ब्राइंट क्या है, वह कहिये।

श्री धर्मबीर : यदि कोई मस्लिम कनवर्ट करता है तो उसकी जात-पात नहीं पूछी जाती । . . (व्यवधानी)

श्री उपसमापति: यह प्वाइंट श्राफ ष्पाइंट नहीं है। यह तो ग्राप ग्रपनी राय दे रहे हैं।... (व्यवधान)

श्रीधर्मवीर: ग्राप मेरी बात तो सून लोजिए । हरिजन जो है जिन्होंने कनवर्ट किया है, इसमें हरिजन शब्द हटा कर हिन्दू कर दें। सरकार इस पर विचार करे । यह मैं निवेदन करना चाहुंगा । इसको जात-पात के ब्राधार पर कहिये कि हरिजन कनवटं हए . . . (व्यवधान)

श्री उपसभापति : बापका टर्न ग्रायेगा तो पूछियेगा ... (व्यवधान)

श्री धर्मवीर: मैंने हरिजन शब्द को 🥼 हटाने के लिए कहा है।...(व्यवधान)

श्री प्यारे लाल खन्डेलवाल मध्य प्रदेश) : ठीक है, ठीक है ।... (व्यवधान)

श्री भाव वेव खोषरान्हे : (महाराष्ट्र) : माननीय जैल सिंह जी को कहिये ग्राप यह बात ।... (व्यवधान)

MR. DEPUTY CHAIRMAN: Shrimati Muthu, pleast. (Interruptions). Please allow her to put the questions.

SHRI B.D. KHOBRAGADE: Sir.A

MR. DEPUTY CHAIRMAN: How can 1 call you, Mr. Khobragade?

SHRI B. D. KHOBRAGADE: How did you allow him? Under the point —J|jf order, I can also say anything.

MR. DEPUTY CHAIRMAN: You will not say, I know it. You don't say usually.

SHRI B. D. KHOBRAGADE: I would not say. But everybody is allowed.

SHRI M. R. KRISHNA (Andhra Pradesh); Sir, I have also given the notice. My name is not there.

MR. DEPUTY CHAIltMAN: Did you repeat it for this week? *

SHRI M. R. KRISHNA: I did not get any intimation from the office.

MR. DEPUTY CHAIRMAN: It is your duty to give the notice. The office does not give the intimation. Shrimati Muthu, please.

श्री धर्मवीर : अपने। व्यवस्था दीजिए।

श्री उपसभापतिः गृह मंत्री जी ने सुन लिया । वह जब इनका जवाब देंगे जब बता देंगे।

fc DR. (SHRIMATI) SATHIAVANI MUTHU:
Sir, I would like to take this occasion to convey the greetings through you to all the Hon. Members of this House on the occasion of the Birthday of our late, revered leader, Dr. Arignar Anna, who was a Member of this august House.

Sir, I thank you very much for giving me this opportunity to express a few words on the problem of Harijans, specially this issue of national importance of mass conversion. We the Members of Parliament bring to the notice of the Government the atrocities committed by the caste Hindus and the inefficient beha"viour "of the police. The Minister replies during the course of his discussion. But we do not know the steps taken by the Government. It seems that everything goes t_0 the dustbin.

Sir, I regret very much to point out that the mass conversion of Harijans I not only in Tamil Nadu 'but also in other parts of the Country shows that the Central Government is not sincerely following the directives under articles 330, 332, 334, 335, 338 to 342, etc. Is there any proper agency to supervise their activities? Our Fathers of the Constitution, including Dr. Ambedkar, were particular on the point that the caste and communal differences should be totally abandoned in the large interest of our nation. The conversion in Meenakshipuram was made a political issue now by vested interests. I am to point out that the conversion to Islam in Tamal Nadu is not a new phenomenon. The hon. Home Minister has also mentioned" this. Not only in Tamil Nadu but also in many parts of the country, ft was there even before independence and after independence, as our Puratchi Thalaivar MGR stated in a press conference, and a number of persons were converted to Islam. A number of Muslims and Christians are converts since hundreds of years, and they were Hindus. The Scheduled Castes embrace the religions like Christianity, Sikhism, Buddhism and now Islam to avoid the maltreatment of the Hindus and to get a better social equality. So far as I know, it is going on from 1929. This revolt by the untouchables has been there from the 11th century. They were treated as an outcaste. But then Acharya Rama-nuja called the outcaste as "Thiruhu-lather', that is, the "Hbly people. And he made them enter the temple in the 11th century at Melakota, a village in Mysore State.

Sir, I would like to ask the hon. Minister as to how maltry culprits have been booked in Gujarat atrocities. Is it not correct to say that all the 33 accused in the case relating to the murder of 14 Harijans in Kafalta in the Almora Hills of Uttar Pradesh were set free by the courts because of lack of evidence on behalf of the pro-

, secution? The same flung happened in Tamil Nadu when 42 Harijans—Tien,J women and children'—were burnt alive j in Kilvenmani by tnV caste Hindus. But the culprits were set free due to

[Dr. (Shrimati) Sathiavani Mathu] lack of police evidence by the High Court of Madras. In most cases 1he police manage to show that the accused was absconding. But still we find in this 20th Century that they are not allowed in temples. In 1930 itself Dr. Ambedkar felt that the conversion of Harijans into Islam was the r>nl;' way of escaping communal degradation and humiliation. Gandhiji persu-Ambedkar to accept the aded Dr intermediary formula of reservation concessions but these concessions have remained only on paper even after 30 years independence. Gandhiji named untouchables as Harijans, the sons of God, the sons of Hari. Evsn ~"od Hari keeps mum when the sons re butchered and his daughters are raped by caste Hindus. The mam reason I would like to point out is that the Caste Hindus are yet unable to adjust themselves with the Harijans but the Muslims do adjust. And, Sir, Harijans embrace Islam to get equal status and dignity. Untouchabili-ty still prevails not only in Tamil N all over India. There are Cai! Attention notices day in and day out about the atrocities meted out to Harijans. The Scheduled Caste people are not treated as members of the Hindu religion by members of the community. A man can tolerate poverty but how can he tolerate the insults. The Scheduled Caste people are not even given equal rights in tillages. Separate glass tumbler and coconut shells are kept Irfhotels fcr them to take tea or coffee. They are not allowed to enter temples, to wear chappals, to take water from public wells and to use public And even the use of burning roads grounds is denied to them. They are still having separate burial grounds. Even death they are separated. The women are raped and they are beaten black and blue for the crime which they never commit. Whenever a theft or a murder takes placeⁿ the surrounding areas, they are taken into police custody under the instructions of the caste Hindus. questions the rights of the caste Hindus, they cannot tolerate it and they are determined

to do away With t-sif lues. But that is not the case with Muslims. They come to the rescue of the Harij«gs. Even the kith and kin of Scheduled Castes living outside villages are scared to come to their help because of the caste Hindus connections with the police. The caste Hindus want them to be their slaves always.

Even after conversion, I was told, the Muslim leaders tried to get them concessions given to backward class Muslims by the State Government, /he Tamil Naclu Government has included some sections of Muslims in the economically backward ~7fst for State cessions of 50 per cent Muslim Tamil speaking Muslims. They are all included in the backward list to enable them to get the concessions that is extended 10 the backward community. these leaders of Mu ' are now trying to include the new verts i.e , the Harijans. They are ing to include them in this list so that they can enable them to get the cessions from the Government. Though the Harijans threatened by the caste Hindus that they may not get the concessions given to the Scheduled Castes and Scheduled Tribes, they are prepared to forego the because all concessions never reach grass-root level. Most of the villages ed these concessions. The demand equal statas and dignity. Tj

• not prepared to" tolerate any rn indignities.

no use expecting others to uplift their social standard

The Scheduled Caste people are not treated as members of the Hindu leli-gion by caste Hindus. The Schedule! Castes are not given equal rights in villages. The Scheduled Caste so workers are harassed by others and they get no help. All political and religious propaganda stating that Harijans are equal to others is purely a -misleading one.

Sir, in Tamil Nadu due to the ?on- ^ stant effort and the revolutionary propaganda made by Thanthai Periyar in early 20s, who WES a great social reformer accepted By all, there is

awakening among the Harijans in Tamil Sir, there is awakening the Harijans. They are conscious of their position iii the society, their Coastitut'.onal rights and how ;ed'by the people in power using their name to get votes and to remain in power. economic con-iroughout ihe country, in Government services g not filled up. Not only that, edu-Le like the medicos la iarat, the birth place of the father of nation, Mahatma Gandhi, are questioning the CSasliftttional rights of the Scheduled Castes. They argue as to why they should be given reser-«?afion. What was the Government able to do?. .Just to pass the resolution m loud voice once more in Parliament! When the attitude of the caste Hindus, educated youths is such towards the Scheduled Castes, how can the "aste Hindus in villages treat the Scheduled Castes as their A famous poet in Delhi and a brethren? learned engineer embraced Islam with their family condemning the atrocities from the hands of caste Hindus The Harijans do not want any favour from caste Hindus. They demand their rights as an Indian and as a member of the Hindu religion.

I would like to know from the Homo Minister as t₀ what did the Govern-

^hent do to prevent conversion. They cannot pass out legislation to ban conversions, as it is the Constitutional right of an individual to propagate, to profess and to practise his religion.

they are trying many outlets to breathe fresh" air. One such wayout is to embrace Islam. Another move is taking place in Tamil Nadu and in Pondicherry. There is mass shifting of dwelling places from one village to another where they think they can live without the h'.nderanee of the caste Hindus. Thirty families have shifted from Mqothanayanar Kulam to Banan-gulam; 15O families from Vadukatchi Madil to Eruvadi where there is much

"population of Muslims; in Thirunelveli district; Karayamputhur Harijans in Pondicherry are trying to shift their dwellings to some other place. I think

they have met the hon. Home Minister. They do not have lands to cultivate, no house to live in, as they are bonde: labourers getting wages of Rs. 2 to 3 per day which is in no way sufficient for a family per day. So, like the nomadic race, they have started se^kifig The Government should take this problem se Meenakshipuram has shaken the whole country and this is followed in many places in other States also. There is no use in putting the blame on others iding faults. I want a cate-y from the Minister about the steps taken by the Government to ensure full protection to the calm life of the Schedule Caste people.

Sir, in this connection, I would like to suggest a few points, to help tha desperate Harijans and to improve their social conditions in the Hindu fold. Our Tamil Nadu Government under the dynamic leadership of our leader, Puratchi Thalaivar, M.GR. has arranged inter-caste marriages and inter-dining in the temples to eradicate uctouchability. There is already legislation to recognise self-respect, marriages movement, where you do not engage purohits to conduct marriage. The bridge and bridegroom just change garlands. So,we do away with this Hindu ritual which is the main reason and a cause for casteism. Sir, recently, the Tamil Nadu Government has passed a legislation for awarding gol<j medals to inter-caste married couples. Recently. the Tamil Nadu Government erased the caste names in the street boards. I want this should be followed, by other State Governments also. No one can become Archaka in the temple, unless he belongs to the traditional Archaka family. The Harijans are Archagas in temples^in Tlw» Tamil their own colonies. Nadu Government passed a legislation that those who learn and pass the Agamas shall Ar-chaka_s whosoever he 'may* be, become but be should only be a Hindu. This was set aside by the Supreme Court...

SHRI V. GOPALASAMY (Tamil Nadu). When was it passed?

- DR. (SHRIMATI) SATHIAVANI MUTHU: You know when Sathiavani Muthu was a Minister.
- MR. DEPUTY CHAfRMAN: Mr. Gopalsamy, you will have your say. Lei her conclude.
- DR. (SHRIMATI) SATHIAVANI MUTHU: I was the Minister at that time. (Interruptions)
- MR. DEPUTY CHAIRMAN: Let her conclude now
- DR. (SHRIMATI) SATHIAVANI MUTHU; This was set aside by the Supreme Court. All the religious heads who are today raising their voice in a very high pitch, objecting t_0 the conversion move, should ponder over this problem and $h^{\rm ei}P$ the Government to bring in legislation that any Hindu who passes and who knows the Agamas and the Vedas can become an Archaka or a Prohit. Sir, it has been suggested by the Sankaracharya of Joshimath that there should be a ban on conversions. (Interruptions).
- SHRI B. D. KHOBRAGADE.- Which Sankaracharva?
- 'DR. (SHRIMATI) SATHIAVANI MUTHU: I totally oppose it. Instead of banning the conversions,... (Interruptions)... the religious heads should see that Harijans are made self-reliant and they become part of the Hindu society. (Interruptions)
- SHRI B. D. KHOBRAGADE: The Sankaracharya of Puri has said that the Scheduled Castes should be treated worse than dogs. Is this Sankra-charya she is referring to? (Interruptions)
- SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): If what the hon. Member says is right, then, that Sankaracharya should be condemned. (Interruptions,)
- SHRI B. D KHOBRAGADE: Nobody has condemned.
- SHRI JAGDISH PRASAD MATHUR; I condemn it here.

- SHRI B. D. KHOBRAGADE: You condemn it today. Nobody has condemned this Sankaracharya so fax. (Interruptions) $^{\wedge}$
- SHRI JAGDISH PRASAD MATHUR: I condemn it here. (Interruptions)
- SHRI B. D. KHOBRAGADE: Nobody has condemned the Sankaracharya of Puri *who* said that the Scheduled Caste_s should be treated worse than dogs.
- DR. (SHRIMATI) SATHIAVANI. MUTHU; I am condemning.
- SHRI V. GOPALSAMY: We are all here to condemn such things.
- SHRI B. D. KHOBRAGADE: Why not before ten years? Why today? (Interruptions)
- DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning. (Interruptions)
- SHRI K. K. MADHAVAN (Kerala): This Sankaracharya should be prosecuted. (Interruptions)
- SHRI B. D. KHOBRAGADE: He should be sent behind the bars. He should have been sent behind the bars ten years before. Not today. Ten years back, he should have been sent.*, behind the bars. (Interruptions)
- DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning the Sankaracharya.
- MR. DEPUTY CHAIRMAN: Please conclude.
- DR. (SHRIMATI) SATHIAVANI MUTHU: I will take only two minutes. I am condemning the Sankaracharya. Now, Sir, aS I said earlier, the Sankaracharya of Joshimath has said that there should be a ban on, conversions. But I would suggest that all Sankaracharyas should come * forward to reform the Hindu religion in order to eradicate casteism. Hindu religion is based on Hindu Code, writ-

ten by Manu. This can be amended by the Sankaracharayas if they want - .JgD save the Hindu fold.

SHRI K. K. MADHAVAN: Why the Sankaracharyas?

DR. (SHRIMATI) SATHIAVANI MUTHU: They are the heads of the religious maths. Only they should forward. Neither Sathiavani Muthu nor Madhavan can do it. The whole House cannot do it. If they want to ban conversions, they should come forward (Interruptions)

SHRI DHARMAVIR: What steps t have been taken by the Tamil Nadu Government to project the interests of the Harijans? You did not mention, (interruptions)

SHRI D. HEERACHAND (Tamil Nadu): You did not hear her properly. (Interruptions)

(SHRIMATI) SATHIAVANI MUTHU: Sir, he has not heard my Speech at all. Just now, I said that the Tamil Nadu Government have... (Interruptions) I have mentioned that the Tamil Nadu Government have arranged inter-caste marriages, intercaste dining and so on. They have also passed a legislation to erase the caste name, from the street name-boards. (Interruptions)

SHRI D. HEERACHAND: Sir, the hon. Member has not heard her properly. (Interruptions)

DR. (SHRIMATI) **SATHIAVANI** MUTHU; Sir, the Member hon. without listening to me (Interrup tions) Sir, he is taking my time. I would request you to give some more time. (Interruptions)

SHRI DHARMAVIR: It was only when the matter was brought to the notice of the Prime Minister, our Home Minister had the State Government. written to (Interruptions) You have not mentioned it. (Interruptions^

MR. DEPUTY CHAIRMAN: You read the record. (Interruptions)

(SHRIMATI) SATHIAVANI MUTHU; Now, Sir, the, say Gulf money is playing a part in these conversions. Now, I would like to know from the Sankaracharya whether he will come forward to eradicate untouchability. Can he come forward to abolish this Chaturvarna, thia Varnashrama Dharma? Will he?

SHRI B. D. KHOBRAGADE: Thi3 is an important question.

SATHIAVANI (SHRIMATI) DR. MUTHU: Will he use the money locked up in the temples in the form of gold, diamond and other jwellery to help the Harijans? Will he come forward to give all the lands belonging to the temples to the Scheduled Castes? He will never do it. His religion will never admit it.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. (SHRIMATI) SATHIAVANI MUTHU: If the Harijans can understand the greatness and brotherhood of the Hindu religion, they would never got to embrace any other religion. Civil Rights Act should be enforced strictly. Erring offlu cials, both revenue and police, should be punished. The Commissioner of Scheduled Castes and Scheduled Tribes should be empowered to see the socio-ieconomic schemes and implement civil rights properly and to take action against the culprits without fear and favour. He should be empowered to file cases directly in the Special Magistrate Court and the reports sent to the Government. There are many parliamentary and voluntary commissions submitting their reports t₀ the Home Minister. (Interruptions).

MR. DEPUTY CHAIRMAN: Let her complete.

DR. (SHRIMATI) SATHIAVANI MUTHU: But there is no Central agency to supervise the schemes for the Scheduled Castes in the State.

SHRI DHARMAVIR: It is the d'.fty of the State Government. Her par'y Government is there. She could have made all these suggestions to the State Government, to Mr. M. O. Ramachandran. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: It is a Central subject They are given protection under the Constitution. The Centre should see to it. (Interruptions)

SHRI SYED SHAHABUDDIN (Bihar): I am on a point of order. (Interruptions)

MR. DEPUTY CHAIRMAN: Please

DR. (SHRIMATI): SATHIAVANI MUTHU: What I would like to mention is,

श्री बीं हीराचन्द : यह माग उनमे जो बौलिए... (बाबधान) उनकी बोचने की बादस हो गई है।

شوى سيد لحدد هاشمى: م لوكون كو دي قائم سلفا جابدئي -

ा **भा समय प्र**हमद हो। भी : हम जोगीं को भी टाइम किलना वाहिसे ।

there should be a Minister in the Centre to exclusively look after the welfare of the Scheduled Castes and the Scheduled Tribes. It is a Central subject, so there should be a Minister exclusively for this.

Sir, for us it may be a day to day occurance but for them it is a life and death problem. So with the great sigh of sorrow I conclude my speech. I request the Government to take drastic steps and give guarantee to their equal social status to the Scheduled Castes. This is the only remedy to stop conversion or else it will be a continuous agitation.

t[]Devanagari transliteration.

MR. DEPUTY CHAIRMAN: The hon. Minister will reply at the end of all the persons. (Interruptions^ There are a large number of persons to speak. (Interruptions). No, this was agreed to as a special case, as it is a special subject.

DR. BHAI MAHAVIR (Madhya Pradesh); It is a crucial subject. For

reason it is necessary the the reply is given after each Mem! has spoken. If that is not done, at the ena he will remember only a few points, it is not possible to remember anything.

MR. DEPUTY CHAIRMAN: Dr. Bh Mahavir, we cannot complete the discussion in that way.

DR. BHAI MAHAVIR: I am only saying that it is the usual procedure that the points are replied to -----

MR. DEPUTY CHAIRMAN; All the leaders hnve agreed to this. This procedure is adopted in this case because it i*>' a special subject and all the leaders have agreed to this. (Interruptions)

SHRI SYKD SHAHABUDDIN: Sir, I am on a .aoint of order.

MR. DEPUTY CHAIRMAN: What J is your point of order?,

SHRI SHAHABUDDIN: SYED My point of order is related to the procedure being followed in this case. I am sorry to say that I am one of those members wh,> feel really deep anguish at the spectacle that we are seeing in this [louse, that there is no serious discussion, that everybody is interrupting all the time and the Chair is presenting an unedifying spectacle of total helplessness of to tal impotance, of total incapability to control the House. I am sorry to say this, but the Chair must control interruptions. This Chair has been able to silance, he has not been able to control.....

MR. DEPUTY CHAIRMAN; Mr. Shahabudain, you are attacking the Chair. You are yourself attacking the —Chair in the worst possible manner and you expect me.. (Interruptions) Let those words remain on the record so that he should know what he has said. (Interruptions). I want to control you. (Interruptions). Please take your seat. You are abusing me and at the same time you are saying that I cannot control the House. (Interruptions). Mr. Shahabuddin, b.V hurling abuses on the Chair you con-not control the House. (Interruptions). What you have alleged, you read the proceedings.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh); This sort of address that the Chair is impotent should not go on record.

SHRI V. GOPALSAMY: He should not have used that word at all. Mr. Shahabuddin has no right to use that word.

MR. DEPUTY CHAIRMAN: Yes, Shastriji.

DR. (SHRIMATI) SATHIAVANI MUTHU.- This is Calling Attention. So₍ I want the Minister to reply.

DR. DEPUTY CHAIRMAN; Madam, you were not there. This is a special discussion by way of 'Callig Attention. Since the matter has been raised, we have allowed all parties to speak. (Interruptions) What reply will hg give to your points? They are not specific. This is a social matter. So we have to discuss it.

श्री मोला पासवान शास्त्री (बिहार) : उपसमापति जी....

श्री जें ॰ कें ॰ जैंन (सध्य प्रदेश): अपशपुत हो गया है पातवान जो । छींक ब्रा गई है । एक मितट बाद बोलिए ...

श्री भोला पासवान शास्त्री: बहुत कम बोलूंगा ... (व्यवधान) 1015 RS-9. श्री जे० के० जैन: श्राप से मैं यह कह रहा हूं।

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Mr. Deputy Chairman, Sir, will muscle power go on here? Our leader will refuse to speak. Please sit down, Shastriji.

SHRI V. GOPALSAMY: We want to hear him

SHRIMATI PURABI MUKHOPA-DHYAY; As a protest, he will not speak. We have seen enough of muscle power.

श्री भोला पासवान शास्त्री: उप-सभापति जी, श्राप ने हमको श्रादेश दिया तब मैं खड़ा हुशा हूं और ज्योंही मैं खड़ा हुशा... (व्यवधान)

SHRI B. D. KHOBRAGADE: No interruptions, please.

MR. DEPUTY CHAIRMAN: Please resume your seat.

श्री भोला पासवान शास्त्री: ग्रापने हमको ग्रादेश दिया, तब मैं बोलने के लिए खड़ा हुग्रा हूं। ज्योंही मैं बोलने के लिए खड़ा हुग्रा मेरे लायक दोस्त जैन साहब ने पता नहीं क्या कहा, मैंने मुना नहीं।

श्री जें ० कें ० जैन: मैंने कहा किसी ने छीं के दिया, अपशकुन हो गया, इसलिए आप मत बोलिये। इस आप को बोलने देना चाहते हैं, लेकिन आप की जो सहयोगी सदस्या हैं बिना बात से गरमी खा गई। पता नहीं इन को क्या हो गया? पता नहीं किस वस्तु का सेवन करती हैं? इपया ये बताएं किस सम्मं चीज का सेवन करती हैं? बिना बात के गर्मी खा गई .. (व्यवधान)

MR. DEPUTY CHAIRMAN; Mr. Jain, please take your seat

SHRIMATI PURABI MUKHOPA-DHYAY: He is a respected leader of our party. I do not know why the Leader of the House is not there.

MR. DEPUTY CHAIRMAN: Please cooperate with the Chair. Don't disturb the proceedings.

भी नागेश्वर प्रसाद शाही : यह क्या वनामा बना एखा है ? सरकारी पार्टी कंट्रील नहीं कर सकती है क्या ?

SHRIMATI PURABI MUKHOPA-DHYAY: Will you allow this?

SHRI NAGESHWAR PRASAD SHAHI: You must control the Government party.

MR. DEPUTY CHAIRMAN: Have patience, please. Mr. Jain, let the proceedings go on. This is wasting the time of the House.

SHRIMATI PURABI MUKHOPA-DHYAY: Will you turn him out?

MB. DEPUTY CHAIRMAN: I will request the Members to be more careful and maintain the decorum of the House so that we can have a meaningful discussion. This is an important subject.

SHRIMATI PURABI MUKHO-PADHYAY: Whenever he gets up to peak.. (Interruptions).

भी जें के जेंन : इसी लिए हम ने इन को पार्टी से निकाल दिया । That is why she has been turned out of my party. She behaved the samt way in our party.

श्री उपलगापति : जैन साहब, कृपा करके सदन की कार्यवाही चलने दीजिए । धाप डिस्टबं करेंगे तो सदन का समय बरबाद होगा । ग्रापको हो बोलना है तो बोल जीजिए ... (व्यवधान) श्री मोला पासवान शास्त्री : ग्रापको बोलना है तो बोल लोजिए, फिर हुन् बोलेंगे ।

श्री उपसमापति : ठीक है, शास्त्री जो धाप बैठ आइए । उन्हीं का बोलने दोतिए... (व्यवधान)

SHRIMATI PURABI MUKHO-PADHYAY: The Leader of the House should tell us whether he wants cooperation from the Opposition here. If the leader of my party is being beckled like this as soon as he gets up, there is no point, in. ..

MR. DEPUTY CHAIRMAN: I appreciate that.

श्री मोला पासवान गास्त्री: मुझे बड़ा प्रफसोस है कि मैंने तो ऐसी कोई बात नहीं नहीं थी, गुरू ही किया था कि मेरे लायक दोस्त जैंद गास्त्र में बुछ कह दिया—मने मुना नहीं—लेकिन उनको ग्रव मान हो गया है तो खुशो की बात है। ग्रगर हो गया तो ...

श्री जे० के० जैन: शास्त्री जी, एक मिनट के लिए ... (व्यवधान) ... मैं रिक्वेस्ट कर रहा हूं ...

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRIMATI PURABI MUKHO-PADHYAY; As soon as he has saia something...

MR. DEPUTY CHAIRMAN: Mr. Jain, please take yoar seat. Don't record what Mr. Jain says,

SHRI K. K. MADHAVAN: Ho should be turned out of the House.

श्री जे० के० जैन *.

शी उपसभापति: ग्राप सदन के बाहर फ़पया जले जाइए, म हाथ जोड़ कर कहता हूं। ग्रापको ग्रगर कोई ग्रापत्ति है तो सदन के वाहर जा सकते हैं ग्रन्थथा शांति के साथ सुनिए। ग्रापने सदन का पांच मिनट का समय वरवाद कर दिया है।

श्री भोला पासवान शास्त्री: उपसभापति जी, आपने मुरू में दीक कहा कि यह बड़ा सेंसिटिव इष्यु है। बहुत सोच समझ कर वह विवय यहां लाया गया है। कहने के लिए बहुत कुछ है लेकिन में ज्यादा समय नहीं लूंगा ग्रीर में ऐसी कोई बात नहीं बहुना चाहता जिससे कोई गलत काम हो जाए। यह मास कन्वर्शन जो हरिजनों का होता है यह देश में चर्ची का विषय हो गया है। देश में ही नहीं मैंने देखा है कि विदेश के पन्नों में इस की चर्चा हो रही है। जैसा गृह मंत्री ने वयान दिया है, इक्के-दुक्के होते रहते हैं, धर्म-परिवर्तन लोग करते रहते हैं, लेकिन मास कन्वर्शन होता है तो परेणानी पँदा हो जाती है। इसी लिए यह विषय सदन में उठाया गया है। खद प्रधान मंत्री ने कहा है ति मास कन्दर्शन है उन को भी चिन्ता हुई है। देश का प्रधान मंत्री कहता है कि मास कन्वर्शन से हम को चिन्ता है। उन्होंने ठीक कहा है। मैं डिटेल में नहीं जाना बाहता। म यह पूछना चाहता हं कि जो मीनाक्षीपूरम में मास कन्वर्शन हुआ उसका इसीजिएट कारण क्या था ? 12 मार्च, 1981 को किसी पेपर ने निकला था। तब नोटिस में श्राया। किसी गवर्नमेंट एजेंसी द्वारानोटिस में नहीं लाया गया। एक पदकार ने दिया तब नोटिस आया। मैं गृह मंद्री से पछना चाहता हं कि इमीजिएट कारण

वया था जिस से ास कन्वर्शन शरू हुआ ? क्या उ= स्वेच्छा से धर्म-परिवर्तन किया या ाचार से, तंग आकर, पनाह लेने के लिए धर्म परिवर्तन किया? यह दो मरे पीइंट हैं। गवर्न मेंट के पास जानकारी होनी चाहिए। स्वेष्ठा से धर्म परिवर्तन किया या स्थानीय लोगों के जल्म है तंग आकर, कोई हेल्प न मिलने पर, पनाह लेने के लिए धर्म-परिवर्तन कर लिया ताकि उन्हों पनाह मिले ? क्या यह सही नहीं है । ५: एक हरिजन लड़के ने हिन्दू लड़की से शादी की थी, केरल चला गया था, वहां मुसलमान हो गया, वहां से लौट कर घाया तो उसकी इज्जात होने लगी क्यों कि वह हरिजन नहीं रहा-यह बात है कि नहीं ? क्या यह बात नहीं है कि हिन्दू समाज से तंग आकर वहां मास बन्वश्रंन शुरू हुआ ? यह बात है कि नहीं हजारों वर्ष से ,ग्राधिक ग्रौर सामाजिक वासता वर्दापत करते-करते उन्होंने ऐसा निर्णय लिया है ? क्या वह बात नहीं है कि ग्राज उनकी हालत को सुधारने के लिए सरकार की तरफ से, किसी सम्प्रदाय की तरफ से, समाज की तरफ से कोई काम नहीं किया गया है ? भाज भी उनकी हालत वैसी ही है। मार बाना उसका काम है, तंग होना उसका काम है। लोगों की जृतियों खाना उसका काम है, उनकी गाली बर्दास्त करना उनका काम है। वह पनाह लेने के लिए दसरे समाज में जाता है, क्या यह बात नहीं है। उन लोगों पर जो जुल्म होता है वह समाज के किसी तबके के जरिए ज्यादा होता है ? क्या यह बात सही नहीं है विग समाज के जो सवर्ण कास्ट के लोग है वह ज्यादा जूहम नरते हैं। हिन्दू समाज का अंग होते हुए भी सवर्ण लोग उन पर ज्यादा जुल्म करते हैं।

[श्री भोला पासवान शास्त्री]
यह फैक्ट है या नहीं ? में जानता हूं
जो जबदंश्त होता है वह गरीब पर
जुलम करता है। 'गरीब को लुगाई
लब को भोजाई' कहावत है हिन्दों में।

श्री नागेरवर प्रताव शाही :: भोजपुरी मैं।

जो भोता पासवान शास्त्री: भोजपुरी में । क्या यह बात नहीं है कि उसके वार्षिक उत्पान के लिए, सामाजिक विषयता को दूर करने के लिए बहुत जब जिया गया है? वह अपना प्रोटेक्शन नहीं कर पाता, अपने आप को बचा नहीं सकता। क्या यह बात नहीं है, कि स्टेट उसकी मदद नहीं करता, एडमिनिस्ट्रेशन क्लेक है, मिनिस्टर मदद नहीं करता है ? क्या यह बात नहीं है कि पोलिटिकल नारण से भी बहु जुल्म ना शिनार हो जाता है। उसको बोट नहीं देने दिया जाता। सिपाही से रोका जाता है। उसके केत को खराव किया जाता है। रेप केस को बर्बाव निया जाता है। क्या यह सब नारण नहीं हैं जिन की वजह से उन्होंने--- मपनी खशी से नहीं---संग ग्राकर धर्म-परिवर्तन किया ? क्या यह बात सही नहीं है नि डा॰ ग्रम्बेडकर जैसे प्रादमी ने नहीं चाहा कि मैं हिन्दू ह्रो कर जियं और हिन्दू होतर मर्छ ? वह बृद्धिस्ट हुए ग्रीर बृद्धिस्ट हो कर बरे। हिन्दू धर्म से वह हेट्रेड करते रहे। बाज बाप का कांस्टोट्यूणन काम नहीं बरता है मनु का कोड ही काम करता है हरिजनों के लिए। याज भी मीनाक्षी-पूरमं में ऐसा कुछ नहीं हथा उनको कहीं जाने पर धर्मनी नमीज उतारनी पहती है, ज्ते उतारने पड़ते हैं भीर भएमान सहना पड़ता है। आप स्टेट मिनिस्टर हैं। खुद श्राप ने क्या इस बारे में बयान नहीं दिया है। अखबार में आया है कि सवर्णं हिन्दुओं के जुल्म के कारण

यह घटनायें हो रही हैं। मुझे हैरत होती है कि इस समय जो हमारे समाज का श्रंग है उसी समाज के द्वारा उस पर 🐃 सब से ज्यादा जुल्म होते हैं। उससे ही वह सब से ज्यादा सताया जाता है। जब वह धर्म परिवर्तन करता है तो उसके लिये बान्दोलन होते हैं, उसके लिये श्रांस बहाये जाते हैं, लेकिन उस जुरुम को जो उस पर होता है रोका नहीं जा सकता। कहा जाता है कि तुम ऐसे ही बने रहो, हमारे जूते खाते रही और जो हम कहते हैं वही करते रही तब तो ठीक है, लेकिन अगर धर्म परिवर्तन करते हो तो खराब बात है। यह क्या ज्लम नहीं है। ग्राज भी उसका जीवन वही है, उसकी हालत वैसी हो है। खुद मकवाणा जी ने कहा है सवर्ण हिन्दू इसके लिये जिम्मेदार हैं। क्या यह बात गांधो जी ने नहीं कही। क्या और बडे-बडे लोगों ने यह बात नहीं कही। क्या संत कवियों ने यह बात नहीं कही। सब ने कही है आज भी क्या ऐसी वात नहीं है कि ब्राज के हिन्दू समाज ने उनको कहा है कि तुम को ऐसे ही रहना पड़ेगा। तुम को हमारे ज्ते खाने पहेंगे। तुम्हारी वह बेटियों की इज्जत लुटी जायगी और तुम्हारी कोई वात नहीं सूनी जायगी। कफलता में क्या हुआ। वहां 14 इरिजन मारे गये। वह सामाजिक ग्रसमानता का केस था। कोई इकोनामिक केस नहीं था। लेकिन उस केस में सब के सब धासामी छूट गये। गरीव ब्राइमी वे थे। किसी ने उन को प्रोटेक्शन नहीं दिया। इसी तरह से पिपरा में हुआ तो उस मामले को भी दवा दिया गया। क्या भ्राप में हिम्मत है। क्या सरकार में हिम्मत है कि जिस बात में थाप शेल्टर लेते हो कि यह स्टेट सब्जेक्ट है, यह कह कर ग्राप वच जाना चाहते हो क्या श्राप उस के लिए कुछ नहीं कर सकते। क्या ग्राप संविधान

को बदल नहीं सकते । आप कहें कि हिर्जिनों की सुरक्षा की जाय और इसमें आपका प्रशासन उनकी मदद करेगा। मामली सी बात के लिये आप प्रिसीडेंट कायम करते हैं। श्राप स्टेटस में प्रेसीडेंट रूल कायम कर देते हैं। आप कह सकते हैं कि तुम्हारे राज में हरिजन सुरक्षित नहीं है। उसको सुरक्षा दी नहीं तो हम वहां प्रेसीडेंट रूल कर देंगे। आप कर सकते हैं। ग्राप को राइट है। ग्राप कांस्टीट्यशन को बदलिये। संविधान में कई श्राष्टिकिल हैं। श्राप इस सब्जेक्ट को कांकरैंट बनायें कि श्रगर स्टेट नहीं देखेगा तो हम करेंगे। पचासों रिकमन्डेशन इस के लिये ग्राप के पास ग्रायी हैं। लेकिन ग्राप ने इस के लिये क्या किया है। आप इस के लिये कच्छप गति से कदम उठा रहे हैं। अगर दूसरे लोगों पर जुलम होता है अगर दूसरों का घर जलाया जाता है तो पुलिस दौड़ कर जाती है, मैजिस्ट्रेट जाता है; क्योंकि वह पावरफुल आदमी होते है। वह गवर्नमेंट को गिरवा सकते हैं। वह सरकार को बनवा सकते हैं? वह सरकार को तड़वा सकते हैं लेकिन गरीब की बहु बेटी को सताया जायगा, उसके गांव के गांव को जलाया जायगा तो लां के नाम पर, कोर्ट की प्रक्रिया के नाम पर कुछ नहीं होता है भीर वे गरीब कुछ नहीं कर पाते हैं तो उस अन्याय को चप चाप सहन कर लेते हैं। आप उस को क्या दे रहे हैं, मैं फिर कहंगा कि आप कुछ नहीं करते। मोरारजी भाई की सरकार थी ग्रार इधर हमारे मकवाणा जी बैठते थे लो उन पर हुई एटोसिटीज को लेकर वह बदनाम हुए थे कि उनके राज में होम मिनिस्टर ने कुछ नहीं किया । लेकिन आज भी तो कुछ हो रहा है। आपके हाथ में ताकत है। आप के पास बहि है। भायद आप के पास बिल भी है नेकिन थ्राप उसका इस्तेमाल नहीं करना चाहते। कारण क्या है यह शाप श्रीर श्राप की सरकार जाने लेकिन यह रोज होता है श्रीर उन को नेगलेक्ट किया जाता है। गवने मेंट की ताकत से बढ़ कर हुनिया की कोई ताकत नहीं है। उसके सामने बड़े वड़ों को सीधा होना पड़ा है। जिस काम को वह कराना चाहती है बहु काम हुआ है। इतनी कमजोरी, इतनी स्लैकनेस क्यों है। इतनी कमजोरी, इतनी स्लैकनेस क्यों है। इतनी कमियों में जो जीवन व्यतीत कर रहे हैं श्राप डन के लिये कुछ नहीं करते।

3 P.M.

मैं आपसे पूछना चाहता हूं कि श्रापने पांच पंचवर्षीय योजनायें पूरी कर लो हैं। अप कहते हैं कि गरीबों की हालत सुधरी है। श्रापके प्लानिंग कमी शन की ही रिपोर्ट है, उसमें हर स्टेट का अलग-अलग कोटा है, उसमें 50 से 46 परसेंट लोग बिलो पावहीं लाइन हैं। उनमें भी 75 परसेंट से ज्यादा शेड्युल्ड ट्राइब के लोग हैं। हम किसी पटिकुलर गवर्नभेंट, किसी पटिकुलर प्राइम मिनिस्टर को नहीं कहते हैं। लेकिन भ्राप देखिये कि उसका फेंट क्या है ? सामाजिक दृष्टिकोण से वह भारा जाता है। श्राधिक द्ष्टिकोण से वह तबाह है। पोलिटिकल दृष्टिकोण से वह कुछ नहीं है। कुछ सीटें हमको मिल जाती हैं, वह भी हाईकास्ट की हुपा है नहीं तो हरवा देगा। डा० धम्बेदकर ने कांस्टीट-यशन बनाया जिसकी वजह से वह मन् हो गये। लेकिन उसने कहा कि मैं कांग्रेस के टिकट पर चुनाव नहीं लड़गा। तो हरवा दिया गया। यह पोलिटिकस ताकत है कि डा॰ अम्बेदकर को भी हरवा दिया। इस तरह की सामाजिक विषमता है जिसमें वह समाज के अन्दर मन्ष्य है ही नहीं।

रेप होता है, डाक्टर कहता है कि रेप हुआ ही नहीं है। पैसा ले लेता है।

अमें भोला पासवान शास्त्री कूंबारो लड़की का रेप होता है, कहीं कोई उसका सहारा नहीं है। इस समाज में हम क्या करेंगे ? आज भी गांव में 10-20-50 घर ऐसे होते हैं जो मजदरी करते हैं। वह जमीन वाले भी हो जायें वो भो उनको मारा जाएना। मकवाणा जो गर्ये थे, गवर्नर साहब गर्ये थे। रात भर में गांव का कोई बच्चा नहीं बचने देंगे, ऐसा लोगों का इरादा था। लेकिन 27-28 परिवार एक जगह मकान बना रहे थे, वहां रोडो थी तो रोडो से उन्होंने रिसिस्ट किया तीन वजे रात तक। उनके बाद जो फायरिंग हुआ, थाने का दारोगा श्राया तो ये लोग भाग गये नहीं तो सब को बह खत्म कर देते। श्रगर वह रिसिस्ट न करते तो सारे परिवार खत्म हो जाते। धाजकल ऐसा होता है।

हां, कहीं इलेक्शन का समय होता है तो मिनिस्टर साहब चले जाते हैं। स्टेट मिनिस्टर भी चले जाते हैं इलेक्शन के टाइम पर क्योंकि उसका बोट पर असर पड़ेगा कि देखों हम आये। काम आपका निकल जाता है, बोट भी मिल जाता है। इस तरह से लेते रहियेगा लेकिन यह दृष्टिकोण है जो आप समाज को कोई मदद नहीं दे सकते। जैसे गांधी जी ने कहा कि इनको हिन्दू समाज अपना धंग बनाने के लिए तैयार नहीं है तो यह ऊपर उठ नहीं सकते। इससे बड़ी नजीर क्या होगी कि जगजीवन-राम जी से कालेज का उदघाटन कराया गया, फिर गंगाजल से उसको धोया गया इससे ज्यादा हम प्रापको क्या कह सकते हैं ? जो धर्म परिवर्तन होता है सरकार बताये कि क्यों होता है। यह तो मीनाक्षोपुरम की बात है, ध्यान में था गया, लेकिन जहां तहां होता है।

श्रीमती पुरबी मुखोपाध्याय: उसके बाद भी हुग्रा। श्री मोला पासवान शास्त्री: उसके वाद भी हुआ। मध्य प्रदेश में क्या हुआ? बंग्याजन लेने गया था, गोली से मार दिया गया। अर्जुन सिंह ने यह एडमिट किया है। तो जहां परिवर्तन हुआ है और हो रहा है उसमें आप कुछ परिवर्तन कर सकते हैं! नहीं कर सकते हैं। आपकी ताकत है नहीं।... (व्यवधान)

श्री भा० वे० खोबरागडे : नहीं कर सकते वह नहीं कर सकते। .. (व्यवधान)

श्री भोला पासवान शास्त्री: नहीं कर सकते, तो फिर ग्राप किस मर्ज की दवा हैं, इसका मैं जवाब चाहुंगा।

SHRI ERA SEZHIYAN (Tamil Nadu); Mr. Deputy Chairman, Sir, the matter that has been the subject of calling Attention is a very serious one. It is not only for calling Minister, but it is also the attention of the for calling the attention of the entire Hindu the entire nation and the entire society. human conscience. Sir, the mass conversion that has been reported Meenakshipu-ram is only a symptom of a deeper diseases, a deeper malady that is corroding the Hindu society, the Indian society at The reasons are not far to seek. After 30 years of independence, even though Constitution has given equality all people in the economic and social structure, still the people who had been relegated to the bottom of the society, in the society, have been made to suffer Hindu there. Sir, as you rightly pointed out, it is a sensitive subject. In trying to find scapegoats, in trying to give some lame excuses for this state of affairs, let us not add insult to the injury already caused to the community.

Why have conversions taken place at Meenakshipuram? The Regional Director of Scheduled Castes and Scheduled Tribes of the Union Horne Ministry, Mr. K. Armugam, was

scheduled to go to this place and ingixire about the reasons for these conpK rsions. This is the report that he has given to the press; "It was long years of harassment, humiliation and civil disability that led to mass versions of Harijans to Islam in Meemakshipuram village according This the converts' own testimony." kas been given by a responsible officer the Regional Director of Scheduled Castes and Scheduled Tribes, of the Therefore, Union Home Ministry. w_a should go deep into the matter. It is not only in Meenakshipuram. It is only one of the latest incidents that \, have been reported. Thousands of conversions are taking place probably in all regions of India. And the main source of conversion is Hinduism, whether the conversion is to Islam or Christianity of Buddhism. Many have been converted from the Hindu society. Even the State to which the honourable Minister, Mr. Makwana, belongs, that State also probably has seen thf> largest number of conversions from the days of Arcbedkar, when Maharashtra, Guiarat and Bombay formed a composite state. Thousands and lakhs of people were converted. And conversions have been going on. Why? Probably it is born out of frustration, out of social oppression, social tyranny, the tyranny of the high caste. So they want an escape from that tyranny. The press has reported as late as May 3 this year in the Hindustan Times—speaking about Gujarat Harijans—that "the movement of conversion and also abandoning Hinduism and getting converted to other religions including Buddhism and Islam and Christianity has been gaining ground." The report further says-I do not know how far this is true-"More than a thousand Harijans got initiation into Buddhism at a ceremony conducted by a monk from Thailand; another and more massive conversion of Harijans to Buddhism is scheduled to take place on Buddha Jayanti Day, May 18." That is the report coming from Gujarat. Even in Tamil Nadu, not only Harijans, recently a report appeared in the press,

even caste Hindus, near Tinneveli, belonging to a community called Naickers, also threatened to join Islam. That means wherever something happens to you, a social indignity is heaped upon you, more than physical suffering, it is the mental torture that is at the root of it. Shri Bhola Pas-wan Shastri narrated how humiliated, how despair, how forlorn, the position is of the Scheduled Castes and Scheduled Tribes. Recently I read statistics of the murders committed and women raped in the State of Madhya Pradesh. I am not bringing politics into this. This is beyond party politics. Statistics is something which is applicable throughout India, including Tamil Nadu. I am not excluding Hindus, caste Hindus, whether it is in Ahmadabad or Tinneveli. Here is the statistics for the months of June to December, 1980, about 200 days. During this period in Madhya Pradesh it is given that 1155 murders took place, out of which the toll of persons belonging to Scheduled Castes and Scheduled Tribes comes to 370, forming part of about '32 per cent. The Scheduled Castes and Scheduled Tribes from 24 per cent of the population. When they apply for a job, they don't get it; their representation is not taken care of. When you take the statistics of the land-owing class, their number in that class will be very poor. But in the statistics of murders, they score a higher percentage. Regarding women that have been raped, during the same period in Madhya Pradesh, 454 cases have been reported out of which as many as 213 women belonged to the Scheduled Castes and Scheduled Tribes. Their percentage is very high, 47 per cent. Even though in the community their share is 24 per cent, in the suffering, in the humiliation, in. murders, in rape, they get a very high percentage. This is the only consolation the Scheduled Castes and Scheduled Tribes people have been getting.

Therefore, when $w_{\rm e}$ approach this problem, we should remember that it is not a political problem, it is Rot even an economic problem, but it is more a

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60eial problem. You may write into the Constitution anything, you may insert any number of advertisements, you may give them any amount of economic aid, it is not going to be Bolved. Unlesg the Hindu society obliterates the caste system and caste distinction based on birth, this problem is going to remain one way or the other. This is only a warning of a deeper trouble that is going to come to this country. You should not leave this problem to be solved only by leaving it to the mercies of the caste Hindus. Unless the Government and the society take very strong steps to obliterate and attack the caste system itself, the problem is not going to be solved.

To add insult to injury, we read in the press that Gulf money had some role in these conversions and the converts were given inducements or monetary help. We also read in the press that one of the grand sons of a Nawab was converted into Hinduism. Were those who were converted into Hinduism also paid money? The Scheduled Castes people who have converted into Islam will lose all the concessions available to the Scheduled Castes. It is reported that the Regional Director for Scheduled Castes and Tribes, after visiting Meenakshi-puram, said "that they would lose the concessions available to the Scheduled Castes. The converts, when contacted, said that they had to choose between living as Hindu and a life with self-respect and dignity."

The basic issue is that just because a man is born in a lower caste, he is treated as an outcast. He is asked to live in a distant place. He cannot tread the road used by others. Only if you attack the caste system and caste distinction based on birth we can have a real secular society. We may be talking of democracy at the political level. At the social level democracy i_s yet to come.

These conversions, ag I said, are the symptom of a deeper disease. Gulf money, coercion; etc. are only lamap excuses. It is adding insult to injury. Conversion may be out of despair and frustration. After conversion their problem is not going to be over. There also they ms.y face this situation. Once these conversions took place in Meenakshipuram, all caste Hindus and the protectors of Hinduism started converging there to find out the real reasons. Where were they when these people were suffering? Where were they when untouchability was being practised? Where were they when these people who constitute 24 per cent of our population were not getting their due share? Now they haw reached Meenakshipuram to find ou* the reasons for their conversion. Unless the society changes and we change ourselves and abolish caste system, we will not be able to bring equality and a democratic way of life to them where human dignity is offered to them. They should no longer be allowed to live as third or second class citizens.

Conversion of Barijant

डा॰ माई महाबीर : उपसभापति जी, धर्म परिवर्तन का जो कांड तमिल नाड़ में शह हमा है, उसकी बोर सारे देश का ह्यान स्वाभाविक रूप से गया है यह किन कारणों से हो रहा है और इन कारणों को दूर करने के लिये हमारा समाज और हमारी सरकार क्या कर सकती है यह स्वाभाविक रूप से हर समझदार आदमी को सोचने के लिये मजबर होना पड़ता है। इस सवाल के दो तीन पहलू है और मैं समझता हूं कि इन सब को तरफ ध्यान दिये वर्गर और उनको उचित माला में हल करने की कोणिश किये बगैर हम इस सनाल को हल करने में सफल नहीं होंगे। इतनी बात तो सच है कि बाज हमारे समाज के ऊपर यह वहत वड़ा कलंक है, हमारे माथे के ऊपर यह बहुत बड़ा दाग है कि सदियों के बाद भी हमारे इस हिन्दू धर्म को मानने बाले

चोग या हिन्दु समाज के करोड़ों बन्धु आर्थिक दृष्टि से पीड़ित, सामाजिक दृष्टि के वंचित और सांस्कृतिक दृष्टि से अपंग माने जायें। यह कहना कि . . .

SHRI K. K. MADHAVAN: Sir, I think the interpretation i_s not done properly. Even when I turn it to the maximum, I do not get anything here

MR. DEPUTY-CHAIRMAN: Tha Office will see what the difficulty is.

डा० माई महाबीर : इस समस्या की योर हमारे देश के विचारकों या सन्तों का ध्यान न गया हो, यह बात नहीं है । बहत समय से इस बात की बोर ध्यान दिया जाता रहा था और इसको सुधारने की कोशिश, इस रोग को दूर करने की कोशिण महात्मा बुद्ध के समय से चली आ रही है। लेकिन जितना हमारा पुराना समाज है उतनी ही पुरानी हमारी बीमा-रियां भी हैं और इस वास्ते सारी कोशिशों के बावज्द और बाद के युग में हमारे सामने स्वामी दयानन्द, स्वामी विवेका-नन्द, महात्मा गांधी ग्रीर डा० अम्बेडकर जैसे विचारवान महापुरुषों ने इस बीमारी को दर करने के लिये प्रयत्न किये, लेकिन महोदय फिर भी ग्राज यह समस्या है। लेकिन यह कहना कि वास्तविक स्थिति वही है बीर उसमें कोई कमी नहीं आई है, यह कहना तथ्यों के अनकल नहीं होगा। यह सच है कि कुछ समय से जो आयं-समाज ने छुत्राछ्त को दूर करने का बीड़ा उठाया था, तो उस समय सनातन धर्म के जो लोग थे, वे समझते थे कि इससे घम के साथ बहुत बड़ा प्रहित होगा । लेकिन थाज सनातन धर्म मंदिरों या सनातन धर्मी संस्थाओं के विचारवान फिर से इस वात की आवश्यकता समझते हैं और इसकी मावश्यकता की स्वीकार करते हैं। यह

जो छुबाछूत है इसके लिये न कोई हमारे शास्त्रों में, हमारे ग्रंथों में किसी तरह का उल्लेख है लेकिन फिर भी यह बीमारी हमारे समाज में लगी हुई है और इसका मुकावला करने की हमको कोशिय करनी होगी। परन्तु महोदय, यह मानना पढ़ेगा कि जितनी भी कोशियों आज तक हुई हैं वे सारो जितनी जोरदार ग्रीर प्रभावी होनी चाहिए थीं, जितनी ब्यापक होनी चाहिए थीं, उतनी नहीं हुई । जहां तक सरकार का सवाल है, हमारे देश की सरकार ने, हमारे नये संविधान के लागू होने के बाद, हमने कान्त से भी छग्राछत को रोक दिया और हमने इसको एक अपराध माना । लेकिन इसके लिये जो व्यापक काम करना चाहिए था। हमारे पिछड़े हुए साथियों, पिछड़े हुए समाज को थोडा ऊंचा उठाने का प्रयस्न किया गया और वह प्रयत्न हुआ सही, लेकिन जितना यह काम हुआ वह अभी तक इस सारी समस्या पर पूरा प्रभाव नहीं डाल सका। मेरे पास खांकड़े हैं कि हमारी योजनाओं के अन्दर कितनी राणि पिछडे वर्ग के लोगों ग्रीर हरिजनों के सुधार के लिये दी गई। यह राणि अगर देखी जाय तो यह .02 परसेन्ट से लेकर, .11 प्ररसेन्ट पड़ती है। यह राशि पूरी योजना के घांकडों को देख कर कितनी नगण्य लगती हैं। इसलिये अगर इसका परिणाम जैसा चाहिये था, वैसा नहीं हुआ तो यह कोई आश्चयं की बात नहीं होगी। पिछले कछ वर्षों में, मैं कोई दलगत नीति की भावना से नहीं कह रहा हूं, लेकिन यह सत्य है कि जनता पार्टी के राज में श्रन्त्योदय योजना मुरू की गई थी, फूड फार वर्क योजना शुरू की गई थी और उसका ज्यादातर लाभ उन्हीं लोगों को मिलता वा जो पिछड़े वर्ग के लोग थे। लेकिन इस सरकार ने सत्ता में आने के बाद उन योजनाओं को चाल रखना अपने लिये राजनैतिक हार मानना जैसा समझा तथा

इन योजनाओं को स्थानित कर दिया। यहां नहीं, महोदय, सरकार का एक ऐसा रवैया विकले 20-25 सालों में दिखाई देता है कि जो हरिजन वन्धन्नों को दिया जा रहा है जैसे बड़े कोई दया भाव से दिया जा रहा है, उनके लिये हम कोई कतंब्य कर रहे हैं ग्रीर जो बुराई हमारे समाज में हैं उसका हम परिमार्जन कर रहे है, ऐसा समझ कर नहीं किया गया। बार-बार ऐसी कमेटियां बनाई हैं जिनसे यह सुझाव ग्रीर सिफारिश लेने की कोशिश को गई कि अब कोई छुआछुत नहीं रहा है, इस बास्ते राजनैतिक आरक्षण को थोडे दिनों के अन्दर समाप्त किया जाना च हिए। महोदय, एक वक्त एक आफिसर जिन्होंने यह विचार प्रकट किया था कि यव गड्यल्ड कास्ट धीर भीडयल्ड टाइटप के लिये कोई आरक्षण रखने की अकरत नहीं है। उन्होंने यह भी कहा था कि उनको वैसे ही हरिजनों के साथ सहान्भृति श्चय थी नहीं रखते थे उनको ही सरकार ने मौइपुल्ड कास्ट ग्रीर मिड्युल्ड ट्राइब का कमिश्तर बनाया जब उसके ऊपर विरोध हमातो भी वे इस पदवी के ऊपर विठाए गये । इतना हो नहीं संसद के 80 सदस्यों ने उनको हटाने के लिए ग्रावेदन किया । क्योंकि जब उनसे राय मोगी गर्या इस सवाल पर कि शिड्युल्ड कास्ट ग्रौर णिड्युल्ड ट्राइब के वास्ते क्या व्यवस्था करनी चाहिये तो उन्होंने दो रायें दीं। एक राय दी यह दी कि स्कल की शिक्षा से ऊपर हरिवनों की शिक्षा नहीं होनी चाहिए भीर रिजर्वेशन का एवालिशन कर देना चाहियो । इस पर संसद के सदस्यों ने प्रधान मंत्री जी को लिखा लेकिन बजाय उनको हटाने के उनको एक साल का और एक्सटेंशन दे दिया गया । एक लोकर नमेटी बनी, उस लोकूर कमेटी को भी

तीन महीने का समय दिया गया लेकिन उन्होंने पौने तीन महीने के अन्दर रिपोर्ट दे दो और उन्होंने भी मुझान दिया कि 35 भोडयल्ड वास्ट को डी भोडयल्ड कास्ट कर दिया जाय । ऐसी-ऐसी कमेटियाँ बनवा भरके सरकार क्या करना चाहती है । लेकिन दबाव पडने पर सरकार उनकी रिपोर्ट को स्वीकार नहीं कर सकी ।

महोदय, एक एल्या पेरूमल वनी 1966 में, दो साल उसने काम किया । उसके एक सदस्य थे ग्रार० ग्रच्युतम महोदय, उन आर० अच्युतम महोदय को इस तरह के संकेत हैं कि सरकारी तौर पर दबाव डाल कर या प्रलोभन देकर के, उनसे इस कमेटी की रिपोर्ट के ऊपर एक नोट ग्राफ डिसेंट लिखवाया गया । कमेटी यह रिपोर्ट देने जा रही थी, इनको कहा गया यह देखों और देखकर बताओं कि देश में भीवण रूप से छग्नाछात है कि नहीं। उनको दिखाई दे रहा था कि भीषण हर से छमाछत माज भी विद्यमान है कई जगह पर । लेकिन उनको एक तरह से प्रलोभन देकर कि उनके स्कल के लिए दो लाख रुपया दे दिवा जाएगा, उनसे नोट श्राफ डिसेंट लिखवाया गया ग्रौर उनको एक एप्लीकेशन देने के लिए कहा गया कि आपके स्कूल के लिए सहायता मिले। महोदय, ये दोनों कागज एक ही टाइप राइटर पर एक ही सरकारी दफ्तर से टाइप होने के बाद सरकार तक पहुंचे। वह रिपार्ट महोदय, वहीं रह गयी। बामेटी के दफ्तर पर ताला लगा दिया गया, सील लगा दी गयी और जो नोट ब्राफ डिसेंट था सरकार ने उसको प्रका-णित निया, उसका प्रचार निया । इसका मतलब क्या था मैं नहीं जानता ।

आज भी महोदय, गृह मंत्री जी बैठे हैं, क्या सरकार ने ऐसा कोई कानन

स्टेट्यटरी बनाया है जो कि रिजर्वेशन को रिक्वायर करता हो । ग्राज भी सरकारी ग्रादेशों के बल पर रिजर्वेशन्स किए जा रहे हैं । इसलिए अभर रिजर्वेशन पूरा नहीं होता तो किसी के खिलाफ कोई कार्य-बाही नहीं की जा सकती । जिन्होंने रिज-र्वेजन के अनुसार नौकरी नहीं दो उसके ऊनर कोई जुर्म लागू नहीं होता और इतना ही नहीं भैंने एक केस मंत्रो महोदय को भेजा है दिल्ली के अन्दर, आप दूर राज्यों की बात मत करिए दिल्ली के ब्रन्दर अनर किसी हरिजन को अपमान-जनक तरोके से सम्बोधित किया जाय और फिर भी पुलिस के पास, पहुंचने के बाद कोई कार्यवाही म हो, 6-6 महीने तक बूछ नहो, पुलिस कुछ न करे, केन्द्र सरकार को नाक के नीचे तो क्या कहना पड़ेगा। महोदय, यह कहना पड़ेशा कि जो कुछ हम कहना चाहते हैं, करना चाहते हैं, वह करने के लिए भायद हमारे पास साहत नहीं है। राजनीतिक द्षिट से चाहे हम लोगों को खुन एखना चाहेँ या भूलावे में डालने के लिए प्रबन्ध करते जायें लेकिन व्यवहार में, कुछ नहीं करना चाहते हैं।

परन्तु महोदय, केवल इतनी ही कहानी नहीं है । दुर्व्यवहार बहुत हुम्रा है भीर हरिजन बंध्यों को याज शिकायत हो इसके . लिए मैं उन्हें कोई दोष नहीं देता लेकिन कुछ दूसरे पहलू हैं जो इस घटना के साथ जुड़े हुये हैं और उन पहलुओं से ध्यान हटना नहीं चाहिये । मैं अपने मित्र श्रो एरा सेजियान की बात से थोड़ा सा मतभेद रखता हं। ग्राज बाहरी संसार के अन्दर एक आन्दोलन चला है, इस्लाम के विस्तार का बान्दोलन और उस बान्दोलन के अन्दर भारत भी एक वडा भाग है। क्योंकि भारत मोरक्को से जकाती तक फैला हमा इस्लामिक दबदबे के बीच में केवल एक ग्रसम्प्रदायिक ग्रौर सेक्यूलर द्रमहा है और इसमें भी यह कोशिश जारी

है कि यहां पर इस्लाम का बहुमत ऐसा बन जाये कि जिसे भारत के अन्दर भी वे इसको अपनी धर्म भूमि कह सकें। आज यह जो दारूल हरब है इसको हटा कर पूरा इस्लामी राज्य यहां पर बने, यह उनका धार्मिक सिद्धांत है . . . (ब्यवधान)

SHRI K K. MADHAVAN: I would ask the hon. Member why the Hindus do not spread the message of their so-called Hindu Dharma? (Interruptions)

डा० भाई भहाबीर: जब आपको मौका भिलेभा तब आप शहियेगा । भैं जानना चाहता हूं, मुझे खुशी होगी अगर भेरे बिद्धान भित्न साबित कर दें कि यह इस्लाम के बिरुद्ध है और भारत को इस्लामी राज्य बनाने का उनका कोई मंसूबा नहीं है . . (ड्यबधान)

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Is that relevant, Sir? To talk of Morocco, Jakarta? To talk of... (Interruptions)

श्री संधव शहाबद्दीन: उन्होंने कहा कि इस्लाम का प्रिसीपुल है इस्लिए में अर्ज करना चाहता हूं कि: It is not the Islamic principle that a country which does not have a Muslim majority is necessarily 'Darul-Harab'. (Interruptions)

डा॰ भाई महाबीर: मेरे मित्र जमीय-तुल-उलुमाए-हिंद की कार्यकारिणी के सदस्य हैं यह कम से कम उनकी बैठकों में जाते हैं। मैं चाहूंगा कि यह अधिकृत रूप से इस बात की घोषणा करें। हमें वड़ी खुणी होगी, हमारी गलतफहमी दूर हो जाएगी।

श्री सैयद शहाबुद्दीन : भैं कर रहा हूं।

डा० भाई महाबीर । परन्तु महोदय, अभी जो दक्षिण में हुआ है, उसकी दो घटनाओं का जिक्र में करना चाहता है। वारीयर में डा॰ मनोहरन एक सज्जन हैं जिन्होंने सबसे पहले धर्मान्तरण किया और वहां हमारे कार्यकर्ता गये । उनको मिले, पता यह लगा कि उन्होंने जो धर्मान्तरण किया है वह इस कारण से किया है कि उनका एक मुस्लिम महिला से प्रेम हुआ धीर वे उससे विवाह करना चाहते थे। पहले से वे विवाहित थे, उनकी मां, उनकी परनी और उनके बच्चे थे । उन्होंने उसके लिए स्वीकृति नहीं दी । उन्होंने एक ही उपाय देखा कि वे मुसलमान हो कर के-ग्रीर ग्रपनी इच्छान्सार विवाह कर सकें और कर लिया । अब वहां पर सारे गांव में उन्होंने हरिजनों को अपना धर्म बदलने और इस्लाम को स्वीकृत करने के लिए प्रेरणा देकर एक बड़ा प्रयास वहां पर शरू विया ।

मीनाक्षीपरम में एक तथ्य की बात है कि वहां पर एक काउन्टरफीट करेंसी का एक बहत बड़ा, स्कैण्डल प्रयोग चल रहा था। पता नहीं कहां से ईसाई की किसी सोसं से कोई मशीनें द्यायीं थीं, उससे जाली नोट छापे जाते थे और जनको छाप कर के गरीब लोगों को देकर उनके हारा उसको सक्लिशन में भेजा जाता था।

पुलिस ने पिछले दिनों में घचानक ही इसकी खोज की और जब पता लगाया, तो जो पैसे वाले लोग थे, प्रभावी थे, बोरदार थे. वे तो निकल गये और जो गरीब लोग थे, वे इसमें फंस गये । और जब वे फंस गये, तो उनको यह कहा गया--- और हरिजन ही इन गरीब लोगों में ज्यादातर थे--उनको कहा गया कि अगर तुम बचना चाहते हो तो तुम्हारे लिए

एक हो तरीका है कि तुम हरिजन न रहो, तुम इस्लाम धर्म स्वीकार कर लो, तब 🦥 तुम पर पुलिस कोई दबाब नहीं डाल सकेगी।

महोदय, ग्रगर पुलिस इस तरह से केवल व्यक्ति को व्यक्ति न समझ करके ग्रीर उसके कसूर के बगैर उसको सजा देती है, हैरास करती रहे, परेशाम करती रहे, तो यह समाज का ग्रीर व्यवस्था का दोष है। मैं चाहंगा कि इस व्यवस्था के दोष की ओर भी हम ध्यान दें; क्योंकि इसके बगैर चाहे हम जितनी भी मीठी-मीठी और चपडी बातें करें, उनसे समस्या का इल नहीं होगा।

महीदय, कहा गया है कि पैसे का कोई रोल नहीं है। परन्तु जो लोग वहां पर गये हैं, उस काण्ड में, मीनाक्षीपुरम में एक मस्जिद की नींव रखी गयी-वह एक ऐसी जमीन पर रखी गयी है जोकि हिन्द मन्दिर की जमीन है। वहां पर जितने लोगों को धर्मान्तरित किया गया, उनको कुछ राशि दी गई, उनको कुछ प्रेजेन्ट्स दिए गए। . . (ड्यवधान)

شري سيد احمد هاشمي (الر پردیش) فلط بات کر رہے ھیں (mislan)

ंश्री सैयद ग्रहमद हाशमी (उत्तर प्रदेश): गलत बात कर रहे हैं।...(ध्यवधान)

شرى شريف الدين شارق (جمون و كشمير) - هاشمي صاحب قصه كرنے كى ضرورت تهين هے - واقعة يه هے كه میں خود میناکشی پورم گیا هوں کسی مقدر کی ومین پر رهان کوئی مستجد تعمير تهين هوئي هے - اگر آپ نے ضمور کی فلاظت کو شہر سے باعر لانا ہے تو واقعات کی بنیاد ہر اليا جانا جاهلي . . (مداخلت) أب کتفی دیر تک اسے چھپا کر رکھو گے۔

Lt[]Devanagari transliteration.

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†िश्री शारीकद्दीन शारिक (जम्म ब्रोर कारमीर) : हाशमी साहब गुस्सा ्वरने को जरूरत नहीं है। बाक्या यह है कि मैं खुद मीनाक्षीपुरम गया हं किसी मंदिर की जमीन पर वहां कोई मस्त्रिद तामार नहीं हुई है। अगर आपने जमोर को खिलाजत को मुंह से वाहर लाना है तो वाक्यात की बुनियाद पर लाना चाहिये । (ब्यवधान) आप कितनी देर तक इसे छना कर रखोगेन]

SHRI V. GOPALSAMY: Let Dr. Bhai Mahavir speak. Then we will express our view.

SHRI B. D. KHOBRAGADE: The question is that Dr. Bhai Mahavir is saying that the land belongs to some Mandir. It is a wrong statement. It is a wrong statement. I have been to Meenakshipuram. I have seen that land. That land belongs to a private individualand not to a Mandir.

DR. BHAI MAHAVIR: Who is that individual? I_s he not a Hndu?

SHRI B. D. KOHBRAGADE: He may be a Hindu. Can't a Buddhist or a Christian or a Muslim purchase land from a I idu? (Interruptions) Is there any? ohibition in this country that no pe: ;sn can purchase lanS belonging to a parson of another religion? I can only say that that land did not belong td any Mandir. It was purchased from a Hindu.

डा० भाई महाबीर : महोदय, अगर वह जमोन विधिवत पैसा दे करके खरीदी गई है, तो चाहे वह किसी मंदिर की थी, चाहे किसी हिन्दू की थी, मुझे उसके बारे में . . . (ब्बव्धान) ग्रगर यह भी गलतफहमी है और वह खरीद करने कोई मालिक बने उसके, तो विस्कृत ठीक है (व्यवधान) परन्तु उस मस्जिद की नींब रखने के लिए हमारे संसद के माननीय सदस्य जो मुस्लिम लीग से सम्बन्धित हैं

1j£JDevanagari transliteration.

वे वहां ५४ उपस्थित थे ग्रीर उन्होंने उसको राजनैतिक दृष्टि से रंग देने की कोशिश की । यह मीनाक्षीपुरम में जो कुछ हुआ इतका सम्बन्ध कुछ और श्रन्तर्राष्ट्रीय गुटों के साथ भी इसलिए जड़ता है क्योंकि पिछले दिनों में इस तरह के समाचार छपे हैं-एक टाइस्स बाफ डिण्डिया में छगा, एक अरब टाइम्स में छगा, उनके बीच में में नहीं जाना चाहता—में महना चाहता हं कि जमाते इस्लामी ने हैदराबाद में एक कांफ्रोंस की जिसमें इस्लामीजेशन आफ इण्डिया और 10 साल के ग्रन्दर भारत को एक इस्लामिक रिपब्लिक बनाने का एक इरादा, एक प्रस्ताव रखा। यही नहीं, सने जो पोलिटिकल बास्पेक्ट

شري سيد لحند هاشني -یهی هوتا تو ه**ند**وس**ت**ان مین *اتلے* عرصه تک مسلمانون کی حکومت رهى سارا علدوستان مسلمين هو كيا

† श्री सेयद शहनद हाशयो : अपर यही होता तो हिन्दुस्तान में इतने अर्सा तक मसलमानों की हुकुमत रहा । सारा हिन्दस्तान मुसलमान हो गया ाता।

EHRI SYED SHAHABUDDIN: You read th& text

SHRI GULAM MOHI-UD-DIN SHAWL: What about that conference in Jammu the All-Hindu Sammelan, presided over by Dr. Karan Singh where a resolution was adopted that all the Muslims are to be brought back to Hinduism?

MR. DEPUTY CHAIRMAN: Mr. Shawl, you will have have your chance. Why are you unnecessarily taking the time? Please conclude now, Dr. Bhai Mahavir.

ड ० भाई महाबीर : क्या मेरे मिल को पता है कि श्रीनगर में एक त्लवा की कांफ्रोंस की करने की कोणिश की जा रही थी जिसको काश्मीर सरकार ने पावंदी लगा कर रोका ? मैं कहना चाहता हं, हैदराबाद में जो फसादात गुरू हुये उनके पीछे इस तरह की एक कांफ्रोंस और उसमें पास किए प्रस्तावों का जिक्र आया। यह सब देख कर अभर इस देश के अन्दर लोगों को यह लगता हो कि कोई खतरा है तो ब्राइवर्य नहीं । भैं इस राय से सह-मत हुं नि अभर एक व्यक्ति अपने धर्म के बारे में अपने विचार बतलाता है, वह ईश्वर को प्राप्त करने के लिए एक रास्ता छोड़ कर दूसरे रास्ते से जाना चाहता है, हिन्दू धमं के अन्दर इस बात में कोई बिरोध करता नहीं, कोई उसके ऊपर लट्ट उठा कर नहीं याता, कोई उसे छुरे से मारने की कोशिश नहीं करता । हमारा ही मान एक समाज है जहां रामऋष्ण परमहंस जैसे सन्त हुये, जिन्होंने कहा भैंने म्सलमान के रूप में इवादत करके मस्जिद की सीढ़ी में भंगवान को पाया है, ईसाई के रूप में भी चर्च की उपासना के माध्यम से मैं वहीं गर पहुंचा हूं जैसे मैं काली की पूजा के द्वारा पहुंचा हूं। यही हिन्दू दृष्टि है लेकिन ग्रगर इसके साथ एक राजनैतिक रंग या जाए यौर यगर यह हो कि हमें यहां देश को इसलामाइज करना है तो कृदरती तौर पर इस देश के सारे लोगों को सोचने का मौका मिलता है कि कौन-सी चीज है जिसके कारण यह देश का विभाजन करने या देश का नया रंग बदलने की कोशिश हो गई है।

महोदय, पैसा कितना श्राता है, इसका कोई पता नहीं सरकार पता करे। लेकिन पैसे के बारे में, मेरे पास यह इस्तिहार है महोदय—-फाउन्डेशन श्राफ दास्ल महास्ल इसलामी विद दि कैंपिटल श्राफ वन् थाउजड मिलियन डालर्स-ग्रीर उसके संस्थापकों में बहुत बड़े-बड़े नाम हैं, बहुरीन के, इजिप्ट के, क्वेत के, यिनी के, मुडान के, 🐃 सऊदी अरेबिया के, धरव एमिरेट्स के श्रीर पाकिस्तान के । ये सब बड़े-बड़े वहां के शासन, वहां के शेख और अभीर लोग ग्रीर वहां के चुने हुये राष्ट्र नायक इन सबका इसमें जो इतना बड़ा रूपया लग रहा है, सरकार का काम है कि वह देखें कि क्या वह रिषया भारत में बाता है बौर बगर बाता है तो किस रूप में आता है, कितना उसका उपयोध होता है ? देश के लागा के मन के अन्दर एक शंका स्वाभाविक रूप से उठ रही है क्योंकि हमारे यहां बड़ी गरीबी है और उस गरीबी का लाभ उठा कर कोई किसी को धर्म से विचलित करके, दूसरे घ ंकी छोर छाष्ट्राट करे, यह मैं समझता हूं कि किसी भी धर्म के लिए शोभा की बात नहीं। लेकिन श्रगर यह हो रहा तो इसकी उचित रोव:-थाम होनी चाहिये।

महोदय, मैं प्राखीर में एक बात वह कर समाप्त करना चाहता हूं। वह यह है कि कहा जाता है कि यह पैसे का कोई उपयोग नहीं है। ध्या यह सच नहीं है-मैं मंत्री जी से जानना चाहंगा--श्राज देश में बड़ेपीमाने पर बेरोजगारी है छार हमारे देश के हजारों लोग विदेशों में. खाडी के देशों में, अरब देशों में जादर नौकरी कर रहे हैं, काम कर रहे हैं। उनकी वहां जरूरत है। उन देशों के पास धन है। उनके पास जन-बल कम है, हमारे पास जन-बल है। हम अपने लोगों को काम नहीं दे सके इसलिए यहां से सैंकड़ों हजारों नीजवान चील जाते हैं। लेकिन मया यह सच है कि नहीं कि साउदी अरच की यह मतं है कि वहां पर जितने लोग नौकरी करने के लिए गए हैं, वह कम से कम 50 प्रतिशत मुसलमान

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मामने की जांच कर इसके बारे में उचित

कार्यवाही करेगी?

इत सारे मामले के अलग-अलग पहलू मैंने ग्रापके सामने रखे। लेकिन मैं ग्रन्त में किसी से मतभेद न रखती हुये कहना चाहता हूं कि यह रोग हमसे पैदा हुआं। है और हमारी जिम्मेदारी है कि हम उसे ठीक करें और खुबाछूत--के भूत को अपने वैशा से बाहर निकालों। इसके बाद भी कोई उंचा से ऊंचा सन्त हो, शंकराचार्य े हों, ग्रगर वे छुग्राछ्त को उचित मानेगे तो हम लोग--इस दल को भ्रोर से मैं कह सकता हूं, अपने साथियों की स्रोर से विश्वासपूर्वक कह संकता हं--उसको मानने के लिए तैयार नहीं होंगे। हमारी पार्टी के अध्यक्ष अटल जी ने तो एक बार कहा वा कि ग्रगर स्वयं भगवान ग्रा कर कहेंगे कि हमारे यहां छुआछूत ोनी चाहिये तो हम उस भगवानको भी भगवान मानने के लिए तैयार नहीं है।

SHRI B. D. KHOBRAGADE: What about the Bhagvat Gita?

णा॰ माई महाबीर: भगवत गीता में ऐसा जुछ भी नहीं है. . . (व्यवधान) छुत्राछूत अंच-नीच का भाव हमारे शारहों में नहीं है। अगर कहीं है तो हम उसको स्वीकार नहीं करते। छुत्राछूत में हम विभवास नहीं करते।

श्री मागेश्वर प्रसाद शाही: उपसभापति जी, मैं अपने सभी दोस्तों से, चाह हिन्दू हों, मरालमान हों, दरख्वारत करता हं कि यह मामला नेशनल कन्सर्न का है, इसकी हिन्दू निगाह से न देखें, मुसलमान निगाह से न देखें। इस मसले से पता नहीं ध्यों मेरे दिमास में एक खतरा नजर झाता है कि इसके पीछे इस देश के दो वह सम्प्र-दायों, हिन्दू और मुसलमानों के बीच में वैमनस्य को बढ़ाने की चेप्टा है। अगर इन दोनों सम्प्रदायों के बीच वैमनस्य बढता है तो यह देश कमजोग होता है। इसलिए हमें इसके पीछे यह खतरा नजर ब्याता है और इसलिए हम चिन्तित है कि कह कोई इस तरहकी बात न हो जिससे एक जहर फैले भीर महरू कमजोर हो।

श्रोमन्, इसमें कोई दो राय की बात नहीं है। इसके लिए सीध-सीधे और परी-पूरी जिम्मेदारी हिन्द की है आज जो कन्वर्शन हो रहा है, चाहे हिन्दू से म्सलमान बन रहे हैं, चाहे हिनेदू से ईसाई बन रहे हैं, उसकी जिम्मेदारी हिन्दू जाति के ऊंचे वर्ग के लोगों पर है। वह इस जिम्मेदारी को दूसरा कोई कारण देकर मुलावा नहीं दे सकते हैं। ग्राज हजारों ग्रीर लाखों वधों से जिस तरह का अन्याय इस वर्ग के साथ हो रहा है जिसे हरिजन से कहते हैं वह बदिशत करने की चीज नहीं है। श्रीमन्, ग्राज इसलिए तुफान खड़ा हो गया क्योंकि लोंगों में शिक्षा फैल रही है। आज हरिजन भी जागरूक हो रहा है। हजारों वर्षों तक हरिजन ने अमानवीय व्यवहार को बद्धित किया । भ्राज वह बद्धित करने के लिए तैयार नहीं है। इसलिए आजयह बेचैनी फैली ई है।

श्री नागेश्वर प्रसाद शाही]

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श्रोमन में श्री महवाणा जो का ध्यान ब्राफ्ट परना चाहता है। 30 जनवरी, 1948 का गांची जी की हरना होने के वाद शांस्टोट्रस्ट घतेम्बलो में रिवास्व िया वा Communal institutions will allowed to take part in politics, मना अनी बाद देश में हो हथा पड़ा है ? एवा यह सही नहीं है ति साव बडी पीमाने पा कम्यनल इंस्टीटबक्रम हिस्सा ले उन्ने हैं ? भैं इबर इमारा कर पढ़ा है नि ये चीजे देश की इतना कमजोर करेंगों कि बाहर के खतरे के हम जासानी से जिलार बन वार्यमें।

श्रीमन, मांधी जी ने इन खतरे को महसूत किया का और गांधी जो ने हरि-बनों का उत्पर उठाने का जो काम शह िया था गांधी जो के मरने के बाद ही वह काम विलक्षत समाप्त हो गया । और हमारे गृह मंत्रों जो ने बांध्र प्रदेश में यह कहा कि हरिश्नों ने दो णादियां करने के लिए अपना धर्म परिवर्तन किया । तमिल नाड में हमारे गृह मंत्रों ने कहा कि विदेशों धन को बन्ह से धर्मपरिवर्तन हुआ स्रीर इनके पीछे कांस्पिरेसी भी है। अब मसल-मान भाई एजीटेट न हों। यह भारत सरवार का होम मिनिस्टर बोला है कि कंवर्जन के पीछे कांस्पीरेंसी है। यह होम मिनिस्टर बोला है कि इसके पीछे विदेशो धन है चीर पह होस मिनिस्टर बोला है? कि दो शादियां करने के लालच में यह कंवजंग हो रहें हैं।

श्री शरीकृद्दीन शारिक: यह धकवान है।

GULAM MOHI-UD-DIN SHAWL; Next day he denied it.

थी नागेश्वर प्रसाद शाही: यह होम मिनिस्टर ने कहा है। (व्यवधान) इसलिए

हो मैंने पहले कहा कि ग्राय मेरी बात स्तिये। श्रीमन्, यह तमिल नाड् के सद्यं मंत्रों ने कहा कि इत धर्म परिवर्तन के पीछे विदेशों धन हैं, उनका हाथ है। यह रामचन्त्रग जी में बड़ा।

(SHRIMATI) SATHIAVANI DR. MUTHU.: The Tamil Nadu Chief Minister said it only after another Minister from the Centre had said. He did not say it fiifst.

MR. DEPUTY CHAIRMAN: You have already had your say.

SHRI V. GOPALSAMY: That means, madam accepts that the Chief Minister has expressed that view. I want to record it.

श्री नागेश्वर प्रसाद शाही : यव मैं बेसिक प्रावलम की चोर काला है। कुछ तथ्य मैंने बता दिए हमारे साथी ने कहा कि इकोनोमिक प्रावलम नहीं है। मैं इस प्राब्लम को इकोनोमिक,सोशल और पोल-टिकल तीनों ही मानता हुं और मैं इस बारे में घोड़ा-घोड़ा वतलाऊंगा । इकोनो-मिक इसलिए है है कि हम देखते हैं कि बिहार का ऊंचे से ऊंचा पंडित भी बाब जगजीवन राभ के पैर छूता है एक बार नहीं, एक हजार बार और मैंने देखा है। पंडित जात है और बाबू जनजीवन राम जी के पर छते है।

आ मा० देव खोबरावडे : वह मतलब के लिए पैर छूते हैं।

श्री नागेश्वर प्रसाव साही : भाप छनको कंटोल की जिए।

भी उपसमापति : भाप उनके नायादा नजदीक हैं।

श्री नागेश्वर प्रलाव शाही: मैंने देखा है कि तिवारी जी, मिश्र जी और पांडेय जी बाब जगजीवन राम जी के पैर छते हैं इसलिए । .

SHRI **GULAM** MOHI-UD-DIN SHAWL; They stoop so low!

श्री भा० दे० खोबरागडे: मैं जानना चाहता हं कि बाब जगजीवन राम जी ने एक नयी पार्टी गुरू की है, उनके पीछे कितने लोग राज्य सभा के ग्रीर लोक सभा के हैं, यह श्राप बतादें।

श्री नागेश्वर प्रसाद शाही: मेरे दोस्त मेरी बात को एप्रीशिएट नहीं कर रहे हैं।

SHRI V. GOPALSAMY: When the statue of Sampurananand was unveiled by Babu Jagjivan Ram, it was with Gangajal.

श्री नागेश्वर प्रसाद शाही: मेरी बात को सुनिये । मैं यही कहता हं कि अगर यह सरकार इस बात की कोशिश करती कि हरिजनों की हालत ठीक हो तो 35 साल की स्राजादी के बाद भी स्राज हरिजन जानवरों की गोबर से ग्रनाज खाने के निए मजबर न होते । श्रगर यह सरकार इस बात की कोशिश करती कि हरिजनों की हालत ठीक हो तो ग्राज भी ग्राप चले जाइये, काशी के डोम के यहां जो नीकर है वह नौकर ब्राह्मण हैं। यह बात सही है कि नहीं ? यह हरिजनों की हालत ठीक हो जाये तो उनके साथ जो सामाजिक अन्याय हो रहा है वह आप से आप समाप्त हो जाएगा । इसके पीछे इकाना-मिक रीजन्स हैं।

श्रीमन्, जैसा मैने कहा, इसके पीछे सोशल रीजन्स भी हैं। मैं श्रभी चन्द महीने पहले दक्षिण के एक मन्दिर में गया था। महन्त जी का दर्शन हुआ तो महन्त जी उतनी दूर खड़े हुये थे, हम जब बात करने लगेतो उनको शंका हो गयी कि कहीं छ 1015 RS-10.

न लें हमको, तो वह बार-बार कह रहे थे कि छुना मत हमको। मैं सवर्ण हिन्दू हं, तो सवर्ण हिन्दू को भी महन्त जी अछ्त मान रहेथे।

श्री भा ० दे ० खोबरागडे : ग्राप बाह्यण नहीं हैं, इसलिए ग्रापको सवर्ण नहीं मानते

श्री नागेश्वर प्रसाद शाही : इसलिए मैं, श्रीमन, कहना चाहता हं कि यह जो वर्ण बनाये गये, वर्ण बनाये गये शोषण के लिए। सामाजिक शोषण के लिए। इन वर्णी के लिए हिन्दू धर्म में कोई स्थान नहीं है। ग्रादि हिन्दू धर्ममें कोई वर्णनहीं था। (ब्यवधान)

श्री धर्मवीर : यह धर्म की व्यवस्था। . . . (व्यवधान)

श्री भा ० दे ० खोबरागड़े : वेदकाल से है।...(ब्यवधान)

श्री नागेश्वर प्रसाद शाही: धर्म व्ययस्था इस रूप में नहीं है। . . . (ब्यवधान)

श्री भाव देव खोबरागडे : ब्राह्मण कहां से पैदाहुन्ना, गुद्र कहां से पैदा हुन्ना। वह जरा पुस्तक पढ़ लीजिए । पहले वेद पढ़ो, उसके बाद बातें करो । . . . (व्यवधान) आप ज्यादा जानते हैं, हमें क्यामालुम है ? (व्यवधान)

श्री उपसभापति : श्राप अपनी व त कहिये, इनको छोड़िए।... (व्यक्ष्यान)

श्री नागेश्वर प्रसाद शाही: अभी तो मैंने शुरू भी नहीं किया। श्रीमन्, मैं कह रहा था कि उन मन्दिरों में जहां इस तरह की छुत्राछ्त है, हमारी प्रधान मंत्री को नहीं जाना चाहिये। मगर में देखता हं कि हमारी प्रधान मंत्री भी उन मन्दिरों में

[श्री नागेण्वर प्रसाद शाही] जाती हैं जहां पर हरिजनों को जाने की इजाजत नहीं है। जहां पर बड़े पैमाने पर . . .

श्री धर्मबीर: हमारो प्रधान मंत्री भी किसी मन्दिर में नहीं गई जहां हरिजनों को, नहीं जाने दिया गया हो । मैं जानता हूं । जहां-जहां धान मंत्रो जी गई हैं, मैं भी साथ साथ गया हूं . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही: श्रोमन्, पता नहीं क्यों लोग इस पर गर्म हो जाते हैं। मैं तो एक तथ्य की बात कर रहा हूं। यह सरकार की जिम्मेदारी हैं कि ऐसे मन्दिरों ों जहां छुप्राछूत बरतो जातो है उन मन्दिरों को कानून बना कर बन्द कर देना चाहिये।

श्री कल्पनाथ राम (उत्तर प्रदेश) : ऐसा कोई मन्दिर नहीं है, शाही जी। है कोई?

श्री माः देः खोबरागडे : कानून बनास्रो मन्दिर बन्द कर दो . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही: श्रीमन्, श्राज
35 साल की श्राजादों के बाद जो सरकारी
हाउसिंग स्कोम है उसके श्रेन्दर जो फ्लैट्स
बन रहे हैं उनमें भी हरिजनों के लिए
श्रलग फ्लैट्स बन रहे हैं। मैं पूछता चाहता
हूं होम मिनिस्टर में, मैंने श्रेपनी श्रांखों से
देखां है, उत्तर प्रदेश के गांवों में हरिजनों के लिए हरिजन कालोनो बन रही
हूं। क्या इन हरिजन कालोनियों का निर्माण
जात-पांत श्रीर छुश्राछून को मिटाने के लिए
हो रहा है या बढ़ाने के लिए हो रहा है?
यह निर्माण जातिभेद श्रीर छुश्राछून को
कायम रखने के लिए हो रहा है।

श्रीकल्पनाथ राख: शाही जी बड़ा अच्छा प्वाइंट बोले हैं। श्री भा वे खोबरागडे : हर गांव के बाहर वस्ती होती है वह तो मिटायें पहले। बाद में सोचें दूसरी बात।

श्री उपसभापति : आप अपनी बात जारी रखिये ।

श्री भाः देः खोबरागडे: इघर हिन्दू कास्ट के लोग हैं और उधर शेंड्यूल्ड कास्ट्स के लोग हैं। (व्यवधान)

श्री नागेश्वर प्रसाद शाही: 35 साल के बाद भी आज गांवों में आप चले जायें, किस सवर्ण के दरवाजे पर जो कुआं है उससे हिरजन पानी नहीं भर सकता। सारे गांवों में यह बात है। (व्यवधान)

श्री कल्पनाथ रायः ऐसा कहीं नहीं है।

श्री श्रब्दुल रहमान शेख: (उत्तर प्रदेश): क्या ग्राप हिन्दूस्तान के सारे गांव को जानते हैं ?

श्री नागेश्वर प्रसाद शाही: जो जिम्मे-दारो सरकार की थी मजबूत हाथ से छुशाछूत को समाप्त करने की, मजबूत हाथ से जातिभेद को समाप्त करने की, उसे इस सरकार ने नहीं किया । मैं तो नहीं गया, मेरे दोस्त गये थे पर मैंने अखवारों में देखा कि मिनाक्षीपुरम में जाली नोटों को बंनाने का जो काम चल रहा था उसमें जंचो जाति के हिन्दू थे, उसमें हरिजन थे और मुसलमान थे।

एक माननीय सदस्य: सेक्यूलर स्टेट है न इसलिए ।

श्री नागेश्वर प्रसाद शाही: तीनों को गिरफ्तार किया गया। सगर तफतीस के दौरान वहां जो इन्बेस्टीगेशन श्राफिसर था वह मुसलमान था। उसने ऊंची जाति के व्यक्तियों को छोड़ दिया, मुसलमान

व्यक्तियों को छोड़ दिया श्रीर केवल 🚅रिजन व्यक्तियों पर मुकदमा चलाया ।

श्री धर्मवीर : क्या तमिलनाडु में ऐसा हमा ।

श्री नागेश्वर प्रसाद शाही : मिनाक्षी-पूरम में । वहां पर जालो नोट बनाने वालों में ऊंची जाति के हिन्दु, मुसलमान ग्रौर हरिजन शामिल थे। उसमें से हिन्दू जाति को छोड़ दिया गया, मुसलमानों को छोड़ दिया गया लेकिन केवल हरिजनों पर मुकदमा चलाया गया। आपकी सरकार के ग्रंदर। उन गरोव हरिजनों को प्रेरित किया इस बात के लिये कि अब दुनिया में कोई इंसाफ नहीं रह गया है। हमारे लिये ग्रव धर्म परिवर्तन करने के ग्रलावा कोई रास्ता नहीं है। हो सकता है दरोगा ने उनसे कहा हो, मैं नहीं जानता। मैं विश्वविद्यालय की कार्यसमिति में हुं। उत्तर प्रदेश में थर्ड क्लास ग्रौर फोर्थं क्लास में हरिजनों के लिये 14 परसेंट का कोटा रिजर्व है। एक साल पहले मैंने प्रस्ताव किया था कि हरिजनों का कोटा पूरा किया जाए। जब मैंने मीटिंग ैं में बाइस चांसलर से पूछा कि क्या किगर है तो एक पंडित जी बोल उठे कि ग्राप उनका कोटा पूरा करने के लिये क्यों बार-बार मार करते हैं। ग्राज भी हमारे श्रंदर यह भावना मीजूद है। श्राज सरकार इतनो सक्षम नहीं है कि अपने कानून को ग्रापने अधिकारियों से पूरा करवा सके? कैसे उद्धार होगा हरिजनों का? हरिजनों को कैसे न्याय मिलेगा ? मैं जानना चाहता हूं कि क्या यह सही नहीं है कि जितने रुपये हरिजनों की सहायता के लिए दिये जाते हैं उसके 90 प्रतिशत को ऊंची 🖔 जाति के लोग ले लेते हैं ? मैंने अपने ब्लाक में देखा कि हरिजनों के लिए कुएं बनाने के लिए 1500/-1500/ रु० मंजूर होते हैं, लेकिन मूझ को मालूम हुआ

कि हरिजनों के जो मालिक थे, जिनके हरिजन नौकर थे, उन्होंने हरिजनों के नाम पर रुपया लिया और कुएं मालिकों के खेतों में खोदे गये। ग्राज इस प्रकार की स्थिति चल रही है। इस सरकार में हरिजन मिनिस्टर भी बैठे हए हैं। इनको अपनी कुर्सी से मोहब्बत है। इनको हरिजनों से कोई मोहब्बत नहीं है। हमारे मकवाणा साहब बैठे हुए हैं।

श्री उपसभापति : अब आप समाप्त की जिये।

श्री नागेइवर प्रसाद शाही : श्रीमन्, मैं खत्म कर रहा हं। मैं यह कहना चाहता हुं कि हरिजनों पर अस्याचारों की पूरी-पूरी जिम्मेदारी सरकार पर है। आज जो कुछ हो रहा है और आगे जिसकी संभावना है, उसकी पूरी-पूरी जानकारी सरकार के ऊपर है। अगर सरकार चाहती कि हरिजनों का उद्घार हो और वे समाज में समता का दर्जा पा सकों तो कोई रोक नहीं थी। श्राप लोग इस तरह का कानुन बना सकते थे कि जो विजातीय विवाह करेंगे उनको सरकारी नौकरियों में प्रमुखता स्नौर प्राथमिकता दी जाएगी। किन्तु सरकार इस प्रकार का कानुन नहीं बनाती है। मैंने अभी हाल में देखा कि इंजिप्ट में प्रेजी डेन्ट सादात ने कानून बना दिया कि गिरजा-घरों के पादरियों और मस्जिदों के मुल्लाओं की नियुक्ति सरकार करेगी। आप इस प्रकार का कानुन क्यों नहीं बना सकते हैं?

श्री हरिकशन सिंह सुरजीत (पंजाब): इनकी नियुक्ति सरकार करेगी।

थी नागश्वर प्रसाद शाही: इनकी नियुक्ति सरकार करे। इसमें किसी जाति का कोई सवाल नहीं है। कानून बना कर पूजारी की नियुक्ति सरकार करेगी।

[श्री नागे वर प्रसाद शाही]

फोडम आफ दि रिलिजन का मतलब यह नहीं है कि धर्म की आड़ में सामाजिक ग्रन्थाय को रहने दिया जाय। हमारे देश में धार्मिक अन्याय स्त्रीर सामाजिक अन्याय दोनों हो रहे हैं। धर्म को छाड़ में सामाजिक अन्याय हो रहा है। धर्म की आड़ में राजनैतिक कार्य हो रहे हैं और ये मंदिरों और मस्जिदों में हो रहे हैं।

श्री भाः देः खोबरागडः गुरुद्वारों में

श्री नागश्वर प्रसाद शाही: ग्रुदारों में भो। इनमें पोलिटिकल स्पोचेज होतो हैं। श्रो सादात ने इसको इजाजत नहीं दो है। अपने मुल्क में इसकी इजाजत नहीं होनी चाहिए। मजहब के नाम पर इन बातों की इजाजत नहीं होनी चाहिए। मैं सरकार से निवेदन कहंगा कि सरकार कानून-बनाकर इस तरह को व्यवस्था करे कि मंदिरों में हरिजनों को भी पूजारी बनने का अवसर मिलना चाहिए। जब तक हरिजन संदिरों में पूजारी बन कर नहीं बैठेंगे तब तक इस मुल्क में अन्याय लगाप्त नहीं होगा । यह एक वर्ग विशेष की ठेकेदारी नहीं होनी चाहिए।

श्री उपसभापति । अव आप समाप्त की जिये। अगप बहुत बोल चुके हैं।

श्री नागश्वर प्रसाद शाही : श्रीमन्, मैं समाप्त करना चाहता हुं। मैं जिस बात की तरफ गया था अब उसी वात की तरफ आता हूं। मेरो यह राय है कि इस देश में हिन्दू, मुसलमान और ईसाई इतनी बड़ी संख्या में हैं कि वे भ्रयने धर्म का

ि प्रचार यहां भरपूर कर 4 p.m. } सकते हैं । हिन्दू, हिन्दू धर्म का और मुसलमान, मुस्लिम धर्म का प्रचार कर सकते हैं। लेकिन जब वाहर से कोई ईसाई ग्रांकर धर्म का प्रचार करते हैं तो उसके पोछे खतरा रहता है। 1947 में हमारे देश में विदेशिक पादरियों की संख्या दो हजार थी ग्रीर इस समय चार हजार है और इसका नतोजा है नागालैंड। नागालैंड के अन्दर भारत सरकार की हुकूमत नहीं चलती है, लंदन में बैठे हुए फिजो की हक्मत वहां चलती है । श्रीमन्, मैं चाहता हूं कि इस देश के मुसलमान यहां पर मुस्लिम धर्म का प्रचार करें। अगर गृह मंत्री का यह कहना सही है, मैं नहीं जानता कि यह सही है या गलत है कि इसके पीछे विदेशी धन है तो मैं इसको भी खतरा महसूस करता हूं। श्रीमन्, मैं समझता हं कि अमरोकी-और उसकी एजेंसो है सी०आई०ए० और उसके दोस्त हैं पाकिस्तान और सळदो धरव, तो अमरीका हिन्दुस्तान में इन देशों को अपने साथ शामिल करके हिन्दू और मुसलमानों के बोच तफर्का पैदा करना चाहता है और हिन्द और मुसलमानों में तफर्का पैदा करके इस मुल्क को कमजोर करना चाहता हैं। अगर यह बात सही है कि श्ररव कन्ट्रोज का रुपया इस्तेमाल हो रहा है तो चेतावनी देना चाहुंगा कि जिस तरह से यूरोप से बीर अमेरिका से रूपया ग्राकर हिन्द्स्तान में नागालैंड की **प्राबलम** को खड़ी कर दिया है, गरोब आदिवासियों को उनकी गरोबी का नाजायज फायदा उठा कर उन्हें यह कह कर कि हम तुम्हारे लिये स्कुल खोल रहे हैं, शिक्षा देने के लिये, उनसे यह कह कर कि हम तुम्हारे लिये अस्पताल बना रहे हैं दवा करने के लिये, तो स्कल खोल कर ग्रीर ग्रस्पताल बनाकर और उनकी गरीबी का लाभ उठा कर उन्हें अपने धर्म में परिवर्तन कर लिया और परिवर्तन के बाद आज वहां इस तरह के नारे उठाये जा रहे हैं कि नागालैंड इज नाट ए पार्टश्राफ इंडिया। मैं चाहता हूं कि शीमन जो मृत्क अपने यहां मजहब की ब्राजादी नहीं देते, जो मुल्क ब्रपने यहां दूसरे मजहब के प्रचार की आजादी नहीं

देता, उस मल्क के नागरिकों को जो इस मूल्क में श्रा करके इस मूल्क की **ब्रोग्नरिज्म** का नाजायज फायदा उठाना चाहते हैं उन्हें यहां पर इस तरह के प्रचार को इजाजत नहीं होनो चाहिए, यह मक्त्राणा साहब नोट कर लें। जो मुल्क अपने यहा धार्मिक आजादी नहीं देता उस मुलक को दूसरे मुलक में जा कर के दूतरे मुल्क को धार्मिक आशदो का नाजायज फायदा नहीं उठाना चाहिए । इन शब्दों के साथ श्रोमन, मैं चाहता हूं कि यह हो। हमारी प्रधान मंत्री जो भी कहा था जब उत्ते प्रस वालों ने पुछा ति वया इसमें फारेन मनी है, she expressed her concern over it, she expressed her anxiety over it. सरकार का यह कत्तंव्य है कि वह इन बात का पूरा-पूरा पता लगाये कि क्या इस अन्वर्सन के पोछे विदेशो धन का हाथ है या नहीं है और अगर है तो सरकार को बिना इस बात की परवाह किये कि इवते माइनारिटी नाख्ण हो जायेगो, मेजोरिटो नाख्याहोगी, कोई ग्रीर ताख्या होगा इस चोज का उराय करना चाहिए और उसको इस बात का स्टेटमेंट देना चाहिए कि ये तथ्य हैं श्रीर इतके पोछे ये चीज हैं, ये कारण हैं।इससे जो चोजें जाहिर नहीं भीर जिसको वजह से आज गांव-गांव में यह बात कही जा रही है, हिन्दग्रों साहब के प्रकामन में मुखलमान बनाया जा रहा है, इस जहर को समाप्त करने के निये साकार का कत्तंच्य है कि वह भही-नही तज्यों के साथ आये और इस तरह के कानून बनाये ताकि कोई भी प्रलोभन देकर या गरीबी का नाजायज फायदा उठा हर धर्म परिवर्तन न करा सके। वैंसे सबको धर्म की या जादो है, हिन्दू को मुसलपान बनने की, और मुतलमान को हिन्दू अनने की,

लेकिन यह व्यक्तिगत मामला होना चाहिए । वह व्यक्तिगत हो, मजदूद हो । लेकिन जहां मास कन्वर्जन की बात ब्राती है वहां उसके पीछे ब्रौर कारण दिखाई देता है । इसलिए मैं चाहता हं कि सरकार अपनी जिम्मेदारी से भागे नहीं ग्रीर मुल्क में जो श्राग मुलग रही है और मुलगाई जा रही है, दो बड़े सम्प्रदायों के बीच में तर्फका पैदा करने की कोशिश की जा रही है, उसको समाप्त करने के लिए सरकार ऋपने वंत्तंच्य का पालन करे. मरी मांग यह J the Vice-Chairmon AShri Dinesh GoswamiQ in the Chaii 8

SHRI M. R. KRISHNA: Mr. Vice Chairman, Sir, with a very heavy heart I have to participate in this debate because in the first place great leaders like Mahatma Gandhi, Swami Viveka-nanda appealed to the Hindu community to treat this unfortunate community in a better manner. But they were not able to change the minds and thoughts of the Hindus. Therefore, Dr. Ambedkar and Periyar Rama-swamy Knaicker spoke volumes against the Hinduism Hindu hyprocracy. And also when the DMK Government came under annadurai, they also spoke against this and they made the people to act against religion. They made the people in Tamil Nadu not to respect any God or Goddess. This was the history of Tamil Nadu. Therefore, for the Harijans in Tamil Nadu to shun Hinduism or the Hindu religion or the caste Hindu leaders being termed as hyprocrites is nothing new. As Dr. Ambedkar said, big empires and small minds go ill together. This he said when he was piloting the Constitution and when the question of giving up separate electorate was dis-

Shri M. R. Krishno

cussed. This he meant against the Harjijan Members of the Constituent Assembly because he thought that these Harijan Members cannot rise above the parties or the Government

What is happening here in this House? We are supporting sheer exploitation. Somebody like Dr. Bhai Mahavir says that the Muslims are exploiting the Harijans. And the mover of this motion Shrimati Sathiavani Muthu was saying that everybody is wrong, including the Central Government, whereas the Tamil Nadu Chief Minister is the greatest lover of the Harijans an i he is their staunchest supporter and he is against all these things. Therefore, we try to act like this even when a thing like this happens in this country. Sir, I went to Meenakshipuram not for the first time; I have been going round places in these States, particularly the South-em States. have to narrate the atrocities there, I would not be able to get time for that. Now the first thing that strikes anybody in a village or in a State is how far the State Government is interested in the welfare of weaker sections. My friend who preceded me said that the currency notes had been printed by three communities and finally the Harijans were to suffer. This is not in printing of currencies but in everything everywhere whether in Maharashtra or Andhra Pradesh or Mysore, the Harijans are being utilized to do everything in order to enrich the caste Hindus. This is a regular thing which is going on. Sir, in Meenakshipuram 54 Harijan families have converted. Some official says that the number is not that large. Another official says that if the concessions which are extended to the Harijans are withdrawn, they will get re-converted. Now I met some of the officers, the senior-most officers who are no more in need of education or position. Those officers came and told me that in one particular family, almost

everyone got converted excepting one officer who is a senior officer in the Madras Port Trust. H_e said, "Any time I will have to get converted". I salS^ "Why? You are going t_0 lose everything". He said, "No. Selfrespect is the most important thing for me I do not like to die as untouchable". Now, what is the appeal from the Muslim brethren? Nobody would find fault with any Muslim. I do not find fault with any organisation of the Muslims. When I was in Meenakshipuram, the type of news that was going round the three districts of Tamil Nadu was: (1) 25,000 Harijans in Kanpur are going to be converted. This was the atmosphere (Interruptions) prevailing in the three districts of Tamil Nadu at the time I was there. There was another news item which has been published in Tamil papers. That news emanated from What did that paper say? It said that nine crores of Harijans would be converted to Islam according to a plan which had been drafted or finalised in London. Now, this... .(Time bell rings. What is the time you are going to give me? If I am going to be given only three or four minutes, then I need not speak about it- I am the only Member speaking from this side, and you have seen other Members taking more than 40 minutes. (Interruptions) Please, Mr. Vice-Chairman. don't treat me here in the same manner as Harijans in Tamil Nadu are being treated. (Interruptions)

SHRI V. GOPALSAMY: Sir, all the Members who have so far spoken were liberally permitted to speak. There are still four or five Members... - —. -wi; * (interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Just a second. Please bear with me.

SHRI B. D. KHOBRAGADE: There are so many view-points and all these view-points must g_0 on record. (In. terruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Normally spe- TJpking, in Calling Attention we give seven minutes or so. That is why...

SHRI B. D. KHOBRAGADE; the parties should get an opportunity to speak. (Interruptions)

SHRI GULAM MOHI-UD-DIN SHAWL: A_s far as tim_e is concerned, there was absolutely no bar, but when our turn comes, as soon as we are speak.....(Interruptions)

VICE-CHAIRMAN (SHRI! DINESH GOSWAMI): Please listen to me first

SHRI GULAM MOHI-UD-DIN SHAWL: We also must get a chance. We must be able to meet the charge.. (Interruptions)

SHRI V. GOPALSAMY: Actually we have deviated from the procedure that we have adopted so far.

SHRI B. D. KHOBRAGADE: How many minutes wil every Member (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI) I will see how » many minutes the other Members have taken. (Interruptions) I am not Shutting you out. Please permit me to have my say. I do not mind giving time, but just look to the difficulties. I am to call the half-an-hour discussion at 6.00. Under the rules cannot postpone it. At 6.00 I shall have to call the halfan-hour discussion. That is number one. (Interruptions) I am telling you the difficulties. It is for the House to consider. Number one, at 6.00 the half-an hour discussion shall have to be called

SHRI GULAM MOHI-UD-DIN SHAWL: This discussion started 2.00. at (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is true. Under the rules, at 6.00 the half-anhour discussion will have to be called. This discussion will have to be postponed then. Secondly, you can continue this discussion but you shall have to pass both the Appropriation Bills today.

SOME HON. MEMBERS: No, no.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There is no way out. The Appropriation Bills shall have to be passed today. You can go on. You may have to sit up to 12.00.

SHRI V. GOPALSAMY: Usually w« are the victims, the last people. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am not shutting you out. (interruptions) Why don't you sit down? I am only pointing out the factors. I will give time, but I am only telling the Members that we may have to sit up to 12.00 because both the Appropriation Bills shall have to be passed today. (Interruptions)

SHRI B. D. KHOBRAGADE: What do you want? Everybody should get a chance to speak on this important question. You decide about Appropriation Bills. That is your issue.

RAMAKRISHNAN **HEGDE** (Karnataka); The Bills can be taken up tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Members have been given sufficient time. And if I continue to give time-- I do not know-the House shall have to take a decision at 6 whether to continue this Calling Attention after the Half-an-Hour Discussion...

SHRI RAMAKRISHAN HEGDE: In view of the importance of this subject and also in view of the large number of Members desiring to participate in the discussion, ample time should be allowed to this subject, and the two Bills can be taken up tomorrow...

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THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); No, no. Let the Leader of the House come. I have to see what he has to say.

SHRI V. GOPALSAMY: From the first day of the Session we have been demanding a discussion on this subject.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I would like the presence of the Leader of the House here. I have two Appropriation Bills which will have to be passed today.

SHRI M. R. KRISHNA: Probably like many other people, you are also treating this subject a_s something ver_v unimportant....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI!: No, no, I am not treating it so. Mr. Krishna, I do not want a reflection, I took the Chair just now and I rang the bell after seven minutes in conformity with the normal practice. I told you I will inquire about the time that has been given to other Members, and I have got it before me; therefore, while considering the case of other Members I will keep in mind the time that has been given to the Members earlier....

SHRI M. R. KRISHNA: Ask the lea ders

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI). I want to point out to the Members that during this Calling-Attention have taken the Chair just now. And I have got before me the time taken by the Members earlier. Mr. Sezhiyan has taken eleven minutes. Other Members have taken more than eighteen minutes each. There is a demand from the Members who are speaking now that they should also be given the same time as has been given to the earlier Members. If I deny them their request, they will complain that I have become partial. Therefore, I would seek your" guidance in this matter of

time. At 6 we have got a Half-an-flbur Discussion. Then we have to pas_s two Appropriation Bills. I want.r\(^\) guidance from the House. I do not mind giving more time because otherwise they will feel, and rightly so, that their right has been curtailed while other Members earlier were given more time. ...

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR" MUKHER JEE) I would like to suggest, you can give some more time to those Members as would like to speak; I would not like to suggest that you should be unfair to some Members. Only one point I would like to submit for the consideration of the House, through you. The iJaif-an-Hour Dis cussion can take place at 6 O'clock. After the Half-an Hour Discussion is over, we can carry on with the rest of the business which we will have to take up and finish today

M. KALYANASUNDARAM (Tamil Nadu): Up to what time do we have to sit?

SHRI PRANAB KUMAR MUKHERJEE: Today we shall have to sit. You cannot have it both ways. I am sorry to point out, Mr. Kalyanasundaram. The Government business has got to be finished. This is the practice. What I am suggesting is, if you want to have more time for this discussion, you may have. For instance, in Planning we extended the discussion to two days. I did not grudge it. But at the same time we will have to transact the Government business also. Therefore, m_v submission is that you can give some more time to those Members who are participating in the Calling-Attention. I don't mind it. The Half an-Hour Discussion can be taken up at 6. After the Half-an-Hour Discussion is over, Government business will have to be taken up and completed, because....

VICE-CHAIRMAN DINESH¹ GOSWAMI): Let m_e point out the other difficulty. Whether we take up the two Appropriation Bills

or not, I am not going into that now. I have got before me eight speakers V^ho want to participate in this ^Tailing Attention...

SHRI B. D. KHOBRAGADE: Is my name there or not?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Yes, it is there.

Then I have got before me a list of five Members who want to make Special Mentions. Even assuming that 1 do not give much time to the Special Mentions, for the eight Members I have got before me on this Calling-Attention, I have to give time, and there are 100 minutes before me right up to 6 o'clock out of which the five special Mentions will take fifteen minutes. Then I will have only 85 minutes which have to be shared by eight speakers. If I have to conclude the Calling-Attention before 6, I cannot give more than ten minutes to. each speaker on the Calling-Attention.

SHRI PRANAB KUMAR MUKHERJEE: I would li^{ke} to submit that it was decided when the Calling-Attention was taken up that only the leaders of the respective parties would speak. Therefore, if other Members want t_0 speak, they just cannot speak on this Calling-Attention.

THE VICE-CHAIRMAN: (SHRI DINESH GOSWAMI): Let us see how far we can get it, instead of spending time like this

SHRI GULAM MOHI-UD-DIN SHAWL: Mr. Vice-Chairman, one thing I will have to bring to the notice of the Leader of the House and the Chair. $A_{\rm s}$ far as other Members are concerned, they spoke here and there was no curtailment of time or limit on their speeches. But when our turn comes, when we want to speak and when we want a certain amount of time, you point out that you are short of time. Had you observed this principle or rule and stuck to the schedule since 2 p.m. onwards when the

House started after lunch, probably we would have been left with anough time now. That is my point.

THE VICE-CHAIRMAN (SHRI DINESH SINGH): So let us continue now and see.

SHRI B. D. KHOBRAGADE: Just one point, Mr. Vice-Chairman. The Leader of the House has said that only leaders of all political parties were to speak. I am very happy that my friend, Mr. M. R. Krishna., has become a leader of the party.

SHRI M. R. KRISHNA: These fifteen minutes which have now been wasted could have been well utilised by me. I was saying that some officials were feeling Shammelessly enough—they are the State Government officials—that these Harijan depend only upon the concessions and therefore if the concession are withdrawn or if they are threatened that they will be withdrawn, then they will reconvert into Hinduism.

Some enthusiasts from the Islam thought that the_v could extend some helping hand to them by providing site for prayer--whether they paid Rs. 50,000 or Rs. 60,000 or Rs. 70,000 for this land nobody is going to ask where the money has come from and probably they might have contributed because some of them are having intimate contact with some muslim countries which were willing to give money—and get them into their fold.

When this kind or enthusiasm is shown in a small place like Meenak-shipuram, naturally it will arouse the feelings of ever, Hindu even though he might be ill-treating the Harijans. When I met some of the backward class people namely, the Thevars wh" are supposed to be the worst enemies of Harijans because of land and wage disputes, I came to know that some of them were even planning to chop off the heads of some of the Harijan converts thinking that if they took such

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an action against the converted Harijans, no Harijans hereafter would be converted into Islam.

The Islam community speaks about the atrocities against Harijans. Ramanathapuram is known throughout the world for Harijan atrocities. One day a big agitation took place there during the days of Kamraj Nadar when a Harijan leader was killed in the day light when he was attending a meeting. Then a big riot took place there and, therefore, Rama-nathapuram is known throughout the country and perhaps in the whole world as a place where atrocities against the Harijans are committed regularly. And the people who are responsible for this are the Thevars who also belong to a backward class community. But they are the worst enemies of Harijans there.

So, the history of this is very well known. This is happening in the North, it is happening in Karnataka and it may be happening in many other parts. But the6e incidents are dormant and they have not come to lime-light. In some cases the motive for getting converted into Islam may be personal. It may be an individual case here or there. After all our Constitution guarantees that any one can have any faith and anybody can convert anybody. It is anybody's individual wish. But when it is taking place on a large scale and when certain organisations are trying to help them, naturally we have to be very careful.

In the first place, when Dr. Ambed-kar got really dejected and frustrated with the 'Hindu community, the Harijans got converted into Buddhism. Many people did not take it amiss nor they wanted to stop it. It was a poli-. tical decision and they thought that by doing that they were going to be better off. But when we see the converted Buddhists asking the Government to extend the same facilities to them, they have already weakened

their case. Now there is also another tendency which is growing in the down South. Certain communities not only Muslims but among Hindus' themselves — I want the Harijans to convert into Islam because if they are converted the number of Harijans would go down and thereby they would lose their political rights. Sir, ever since the agitation in Gujarat started against the reservation policy, things have become very difficult and verv bad for the Harijans in every office. In Tamil Nadu itself, in most of the offices, Sir, the non-Harijans got together, brought out leaflets against the reservation policy even though they are government servants and these things have been brought to the notice of the Home Minister.

SHRI V. GOPALSAMY: Not all non-Harijans. That is not correct. Only a small section of them did it

SHRI M. R. KRISHNA: Whatever it may be, this has happened in some offices and therefore, it looks very big. It may be a very small section or a small percentage. But, when it happens in a particular department, it looks very big there, I was there hi that office and I saw the posters and I saw leaflets also and these things have been brought to the notice of the Home Ministry.

SHRI V. GOPALSAMY: We are totally opposed to it.

SHRI M. R. KRISHNA: I do not say that you are not opposed to it. But it is there and this tendency is growing there. Therefore, any civilized Harijan thinks that he is going to be well treated in case he changes his faith. Now, the converted Harijans, some of them, came to me and told me: "I say, Islam treats us a<; equals and as brothers whereas Hinduism only despises us and discriminates against us and calls us as untouchables." So, this is the feeling which has been created

after thirty yearg of independence. Sir, what has gone wrong? Are there no economic programmes formulated M by the Government of India or the State Governments? Are there no educational benefits to these people? Sir, all these are there. But still a man, even though he is educated, he is a graduate and is an officer in a particular department, feels that he is humiliated and is treated by others worse than an animal. That is why these things take place. In Ramanathapuram district a small incident has happened in my presence, A small boy, who has been converted into Islam, thinks that immediately the rest of the community, which has been this boy as an untouchable boy should respect him and address him as 'Bhai', because the Muslims are adressed as 'Bhais' whereas the Hari-jan boys are addressed in a derogatory manner. But this young boy thinks that because he is now converted and he has changed his name, immediately the entire community, the Hindu community, should treat him in the same way as it would treat the Muslims. Because this did not happen and this was not done, this fellow immediately wanted to fight with them thinking or hoping that the entire Muslims there would come to his support. But there is nothing like that. Once anything takes place, or any fight takes place between the Hindus and the Harijans the Hindus engage the Muslims to suppress the Harijans. (Interruptions)

SHRI V. GOPALSAMY: That is not correct. (Interruptions)

SHRI M. KALYANASUNDARAM: It is not correct. (Interruptions)

SHRI U. R. KRISHNA (Tamil Nadu): That is not true. (Interruptions)

(SHRIMATI) SATHIAVANI MUTHU: That is not at all correct. (Interruptions)

SHRI M. R. KRISHNA: This happens there. .(Interruptions)

DR. (SHRIMATI) **SATHIAVANI** MUTHU: Sir, that is not at all correct. We belong to Tamil Nadu and he belongs to Andhra Pradesh. We know more than he knows about Tamil Nadu. (Interruptions). He may speak about Andhra Pradesh.

SHRI V. GOPALSAMY: That is not correct, Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, he has made a point and if you think that it is wrong, you kindly give the rebuff when you speak. Otherwise, you see, the difficulty of time is there.

SHRI M. M. KRISHNA: Sir, Mrs. Sathiavani Muthu can claim that she knows more about Tamil Nadu. But I am not also ignorant about Tamil Nadu. I go to those place and I have gone there and I have gone to those places where the Muslims have been engaged.

DR (SHRIMATI) SATHIAVANI MUTHU; It is totally wrong. Sir, I alone am not speaking. But there are other members who are from Tamil Nadu and who belong to various other parties and they also object to his statement. We all object to that, whatever party we may belong to, whether it is the DMK or the AIADMK or any other party (Interruptions)

SHRI M. R. KRISHNA; Sir, I do not know what she is triving to say. But, Sir, in some places, Muslims are engaged by fhe caste Hindus to suppress the Harijans (Interruptions).

SHRI U. R. KRISHNAN; Cite one instance.

SHRI M. R. 'KRISHNA: I know it, Sir. (Interruptions)

SHRI V. GOPALSAMY: Sir, we fully disagree with what he says. (Interruptions)

SHRI M. R. KRISHNA: Tharefore, Sir, one of the reasons for this..

SHRI V. GOPALSAMY: We fully disagree.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Just one minute. (Interruptions)

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DR. (SHRIMATI) SATHIAVANI MATHU; He shouKT show some evidence. (Interruptions). Sir, he should quote some evidence in" support of this.

SHRI M. R. KRISHNA; I have enough of evidence.

DR **SATHIAVANI** (SHRIMATI) MUTHU: You must tell in which village it has taken place. (Interruptions) Sir, he should not say things Illoe this. He must tell in which village this has taken place, (Interruptions). You must teH in which village or in which town this has taken place.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Just a minute, Mr. Krishna (Interruptions). Just a minute. Now. Mr. Krishna has made a point whten the honuurablte lady like this. He must tell in which village a point which the honourable lady Member thinks is not correct. She has alreay made her point. Now, '10th the things have gone on record. Now, let Mr. Krishna continue. I don't think any verbal exchanges will improve the situation.

I don't think any verbal exchanges will improve the situation.

SHRI M. R. KRISHNA: The reason was that the Muslims were also vociferous and who could fight; they can come to their aid if they are converted. They want to strengthen their own position. They think that if they are with the Muslims, no other community will be able to attack them This is one of the reasons why they wanted to change their faith. Therefore, Sir, in Tamil Nadu, as I said earlier, the atrocities are even today growing, even amongst the educated. He does not feel that he is a respected man in the village or in the office. This is happpening not only in Tamil Nadu. In Tamil Nadu it has come to the surface, and the people who have been converted are openly talking about it. Therefore, the whole House is agitated about this. But this may be true in other

States also. Therefore, Sir, if you think of any remedy to stop this thing, it is impossible. It is impossible for anybody, whether it is Shankracharya £ or anybody else, to stop this kind of feeling and this kind of attitude. Tt is impossible, because everyone knows, what they preach outsicfe they canuot practice in the house. They may have dining arrangements; they may have festivals and make the Harijans come and eat with others. But, Sir, it is just a farce. It is a waste of money, and it does not give any importance to anybody. If the State Government is honest, this kind of inter-dining can take place in the villages where the village leaders with their families car. come and dine there. It is not done. It is done in choultries... (Interruptions).

DR (SHRIMATI) SATHIAVANI MUTHU (Tamil Nadu): He is completely misleading the House. This inter-dining took place in all the temples not in the damned villages as he says. (Interruptions)

SHRI M. R. KRISHNA: Dr. Ambed-kar said: When we ask for cheese, don't give a chalk. This is why in Tamil Nadu, in Kerala, the temple entry agitation was started by very great people like Kalappan. Rajaji and others. Why should we forget the history of Tamil Nadu? Is it not <= till today practised in some places? Are the Harijans allowed to go in a procession, in a marriage? Are they allowed to have their shoes, chappals, and walk in the streets of the Hindus? It is not. Even today in Tamil Nadu who can deny (Interruptions)

(SHRIMATI) **SATHIAVANI** MUTHU: All this a misleading (Interrupters) These atrocities and these kinds of disparities are in all the States, not only in Tamil Nadu (Interruptions). He must admit that it takes place in the States. I think there are many caste Hindus who go these places in Kerala without the upper class.

SHRI M. R. KRISHNA: Sir, the 'ady Member who represents this community says that because^'tome caste Hindus are not allowed in the temples,

^voluntary, the other is a forced thing. Can t we find out this difference? You are forced, whereas the other fellow is practising it because he wants it. Sir, I say that the remedy is very difficult. Equality is the thing whicii has been talked about by Pt. Jawahar-lal Nehru, and D'r. Ambedkar wanted it in the Constitution because he thought that until equality of opportunity is given to these weaker sections it would be impossible to change the mind of caste Hindus to respect the Harijans. Where is the equality? I do not think any mighty State Government can claim to have achieved land reforms, howsoever great reformist the Chief Minister may be and howsoever powerful the parties may be. There is no State Government which can claim they have been able to implement the land reforms. Who are the agricultural labourers? They are the Harijans. Is there even one State Government which could implement even the minimum wages laws? Even if the wages are not given to the agricultural labourers and they

I are provided with better housing facilities, that itself will be able to solve many evils. But even that is not done. Somebody was asking about separate settlements. It is not question of separate settlement for the Harijans. All the Harijans stay on the outskirts. They don't stay in the same village. Mr. Gopalsamy might have tried to do something during his time. But even today, whether it is Andhra Pradesh or Karnataka or Tamil Nadu, the Harijan cheries are outside. The Harijans, with all the benefits of the Five Year Plans, have not been able to improve their lot. No caste Hindu wpuld like to stay in the Harijan village because there are no roads and he does not get the amenities. He does not 'lave even drinking water. Therefore, no caste Hindu will go to a Harijan village even it has been recently constructed. Similarly, no Harijan is given enouili money to enable him to construst a house in a caste Hindu locality. Well, some of the officers who are entitled

to get house building loans might have constructed houses in t&e caste Hindu localities. But the small man and the ordinary Harijan cannot get a loan. Therefore, he cannot get enough money to construct a House. That is the position even today in almost all the States and no State Government is able to solve that problem. To be able t₀ give them equality, you will have to forego a lot of things. First of all, even that 18 per cent reservation has not been filled up. In no Department it has been filled up and Class I and Class II quota remains unfilled. Therefore, the talk about equality is useless.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMY): Please cooperate with me.

SHRI M. R. KRISHNA: Therefore, these conversions may lie taken lightly by some people. But what I imagine and what I fear is that this tendency is dangerous. Today it may be a small area in a district. But the man or the Harijan who is getting converted is not doing so out of love for the religion. He is "getting converted out of hatred or out of revenge against a particular community. Therefore, with this revengeful mind, when he is converted, he uses all his time to find an opportunity to see that the other community which has suppressed him is dealt with. This kind of conflict is going to take place in almost every place. It may not happen today because the Central Government is under a very able leader. But when the State Governments become weaker, these things will try to come up. In case there is any danger to the security of this country, the small pockets where a man gets converted without any motive and without any ideology may be used and induced to play a role which may not be very healthy. I am not prepared to say that the people who have got converted have got converted because of money. That is far from my mind. But the money is also being utilised in a common way. I won't say that the money is not there. Money is enough and money is coming through so many sources which one cannot easily find out. The harmony and the peace of

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every State and every area is in danger and in case India is called upon to face some kind of external danger, then at that time, this small man who does not know why he has got converted and who gets connverted be--cause he does not like somebody, can become very dangerous. This man can also become very Therefore, the dangerous. economic programme for the weaker sections should bt the primary concern of the Government of India. When the Government of India finds that the State Governments aire lethargic in some States the Government of India will have to take steps and see that the economic programmes are implemented properly. The 20-point programme and even the component plan about which the Minister is very familiar have to undergo a drastic change so that very speedy implementation is ensured and the real economic benefit is given to the weaker sections, and this kind of things can be avoided.

SHRI HARKISHAN SINGH SURJEET: Mrf Vice-Chairman, as you know, so far as I am concerned. I have no difficulty in this respect because I do not believe in any religious philosophy. But at the same time I stand for the freedom of religious worship and that is why I am not .opposed to any conversions if they take place from one religion to another religion. But here. Sir, the Home Minister has tried to evade the issue posed here completely. We did not ask the Home Minister to state here what the legal and the con stitutional position is. Everybody knows that. Sir, certain things have happened and we wanted to know what is behind that. Is there anything behind that? What is stated by the Home Minister here is, firstly that this is not new in India; this has been liap-pening earlier too. Secondly, he has stated the constitutional position that India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practise and propagate religion, provided that this nght does not contravene the provisions of

Part III of the Constitution, and does not impinge upon public order, morality and health. After that, thirdly, he states that it is expected that the indi- ^" vidual's right of conscience will be exercised in an atmosphere free of coercion or inducements. But he does not dilate upon it. He does not say about this although it is being referred to that some such thing was there. And lastly he said, "We are confident that the State Governments will take appropriate action if any violation of law or threat to peace occur."

Sir, what is the answer which was expected of the Call Attention motion? We wanted something more to know. And many Members from both the sides have stated that really the thing behind is the frustration among the Harijan today. After so many years of independence, what is happening? After so many promises, they have seen the welfare State, they have seen the socialistic pattern of society, they have seen the socialism being built in India not for them but for the landlords and the Tatas and the Bir-las. And if we go into the factual position, as my friend on that side has also stated, so far as land is concerned, the land was being promised day and night but ultimately when it comes to reality no land ha 5 been provided for the Harijans. Not to say of the land, promises were made all these years that house-sites will be provided. Where are the house-sites? I remember, Sir, that it was promised in Punjab that they would be provided the house-sites. Gianiji is not here. He was the Chief Minister at that time. He had stated in a letter to me that every Harijan would be provided with a house-site by August 15, 1973. He gave it in writing, and he made the statement that everybody will be provided. But when we' found the result, Harijans were asked to go somewhere where the burning ghats re there or somewhere outside the villages. ' Even today I would like to know in how many States they have been provided house-sites what to say of the provision of the other "{Sings? If you come to the question of unemployment agricultural labourers, what is the position? My friend stated here and I had also stated that one and a halt years back a committee had recommenced to the Centre to have a central legislation, to protect the interests of agricultural labour on wages and other matters. But nothing has been done in that respect. If you go into the other matters also they are the worst sufferers. In unemployment they are the worst sufferes. Those who live below the poverty line they are worst effected. This figure which has been given by the Planning Commission, it will show that 75 to 80 per cent of the Harijans are unemployed. If this is the condition, leave aside the

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it social oppression. It is the economic exploitation which is the wrost exploitation and it has been exposed by many committees private investigation on the bonded labour has also exposed the hollowness of the claim made. Who are the bonded labourers today after 34 years of independence? These are the Harijans who are found in many States and the Home Ministry would deny the existence of bonded labourers and say that they have been settled. But they att not settled. They are there every where if eyes want to see them. If this is the situation in the economic sphere then what is it in the social sphere? In the social sphere condi-

tions are very bad. IT a man is not treated as a human Being after 34 years of independence, you are not able to create that confidence in him, that confidence is not there, then how will he react?. He will try to find out various ways if the man has some dignity and he is in search of protecting that and he will be doing all *he.se things. Socially they are too much of an oppressed section. I do not claim to be an authority on religion. But one thing we know. This caste system which has entered India, this Manu Smriti, this should be discarded. The religious philosophers when they talk about religion they talk of equality and say that every religion guarantees equality, but in reality there is no equality, if you enter somebody's house you have to sit somewBere at the door and this humiliates you. You do not

feel yourself to be a free citizen. You feel you are a second blass citizen. This is how the persons are being treated. We respect somebody who has got some property. I do not mind even if one acre of land is given to landless let it not be ten acres. But even if one acre is given it gives him a sense of property. It is only the sense of property in the upper class people that they consider themselves 1 superior. Whenever the agricultural labourers in a place get together and make a dtmand for rtasonable wages, the owners join together and say, w* boycott them, we do not allow them to come to the fields. This type of things are happening and this type of oppression is continuing. This is the type of social and economic oppression that is going on. In this type of caste system a man is not treated as a man after 34 years of independence and that confidence the Government has 'not been able to create. That is why if that feeling comes and frustration comes, naturally he will try to find many ways, be it Buddhism or be it Islam or any other religion. He is in search of dignity and for that he is struggling and he is trying to find his way. If this is not realised in time, nothing will help you later.

I will tell you what is happening about this reservation question. What is the reservation? What is this anti-reservation movement? The reservation affects just one or two per rent and not more. Total reservation does not affect more than 1 to 2 per cent of their population and 98 per cent are without anything. Even then you find that nobody is to take their care. If you go through this list, you will see that even after 34 years you have not been able to provide any Class I or IT jobs to these people. You are not in a position to get some people who can fill these vacancies. See how they are treated? I may tell you that so far as the upper caste people, to whichever religion they may belong to, are concerned, so far as the atrocities on Harijans are concerned, all of them join together against Harijans for social oppression and they will cover each other belonging to different parties

J3hri Harikishan Singh Surjee¹! so that that thing is not exposed. This is the position. I will give you a recent example and I will tell you what is going to happen in many States. The students are not helped. In Patiala Medical College recently results were announced. In the staff not a single man is a Harijan or Scheduled Caste. Whether they are senior professors or junior lecturers, you will find the rame feeling. You go to any college. In the minds of those teachers, the senior lecturers and others in the medical profession, the feeling of casteism is predominant. Now, Sir, the results were out only recently of the second professional examination. Out of 157 students, the result of 150 students way declared, out of which 9ft passed. So, the pass percentage was 65.8. In the case of Scheduled Caste students, out of 36 only 3 had passed, and their pass percentage came to "8.3. You can go and investigate. I would like anyone of you to go there and see. They are brilliant boys but they are being deprived of their right to get into the medical profession because on the top there are upper-caste people sitting. And there has been some agitation also among them when they wanted to defend the honour of the nurses, and they gathered together. Eighteen students Were suspended out of which twelve belonged to Scheduled caste. This way they are being deprived of their chance. And out of those students who had passed, I will tell you who are the students who were at the top. They are the sons of senior professors! This is what is happening. I am telling you of this one particular institution. I have seen in Bihar how feelings were aroused in the recent past. But nobody is bothered about it, they do not want them to go up in life, and there is no democratic movement or a natiorml feeling to be aroused to defend them. When these things are happening some one may feel the frustration and he may try to find soma other way. But we should not be so worried about it. We should only be worried about one factor about which the Hortui Minister has also not said anything, There should be freedom

of religion to everybody and complete separation of State from the religion. The State should not meddle with religion. You guarantee full freedom. iaT" the matter of religion; there should be no meddling with it; you should not confuse State with religion, as you find being done in various States. There should be no patronage from the State in this regard. Otherwise, there are going to be very dangerous consequences. As a result the same theory will come up because this country is composed of Hindu majority. Whether somebody from this side or that side raises it, the same theory will come up. What we are worried about is that the foreign powers should I not conspire in our country, whether they are in the form of missionaries or otherwise. Of course, some missionaries are good. But I am talking of those coming from foreign countries. Of course, certain missionaries we find doing good social work, I am not blaming all the missionaries. We are worried only where foreign powers come here in the form of missionaries tnd they begin interfering. That is what would harm the unity of the country. We should be worried for that only, not for these conversions, if somebody wants to embrace some other religion, it is for him to do sol religion is only a means of communication between the man and God. Let him have his | own way; we need not be worried. I would not take the time of the House on this issue. The main point for a sober consideration is that unless social oppression of the Harijans the worst economic exploitation of the Harijans is done away with, this issue will come up again and again and it is for the caste Hindus to think about it as to what they have been doing so far for centuries. Therefore, this issue needs to be debated upon in this light. Let the Home Ministry come up with cases which they have investigated into and highlight the cases of this problem and the remedy which they are going to take; otherwise this problem wlli remain for ever.

SHRI M. KALYANASUNDARAM: Mr. Vice-Chairman, Sir, the issue of

conversions has received so much attention in the country that we are also ^.compelled to discuss this itsue. Even 'n the few incidents which have taken place, what are the reasons for the Harijans to get converted to Islam? The Home Minister does not appear to have studied it, or, I do not know whether he wants to suppress it. After 30 years of Independence and after so many concessions have been promised, what is the result today in the case of the Harijans, especially in the rural areas? Are they free from oppression, social oppression? Are they able to work and earn? Even now, there are areas where for the same work, if it is done by other caste people, higher rate of wages and if it is done by the Harijans, lower rate of wages. Even now, this is happening. Sir, these atrocities are taking place not only in Tamil Nadu. This is happening everywhere. This happens irrespective of who is the Prime Minister, who is the Chief Minister and which party is ruling. I do not want to go into the details. The Harijans today seem to have reached an extreme point of frustration. They do not even care for the concessions which ar-' promised by the Government. They know that if they get themselves converted to Islam, they will lose all the concessions. I have ^ talked to some of these young people. They say 'We do not care for these concessions; we care for some dignity and selfrespect'. This seems to be third feeling. The second point is safety against oppression.

Calling attention re.

Now, Sir, this is being exploited for whipping up communalism throughout the country. This is the danger. If people are interested in saving Hinduism, this is not the method. I find people taking too much interest in these conversions. After all, what is there? What is there whether he is a Hindu or a Christian or a Muslim? He should have the feeling that he is an Indian. R This is more important. Sir, conversion to other religions alone will not solve the economic problem. To some extent, it may solve the social problem. have some instances from my

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own place, where Harijan Christians are treated differently from the other Christians. Even in Christianity, there is no equality. There are separate burial grounds and separate place ot worship for the Harijan Christians and other Christians. All these things continue even after those people have converted themselves to Christianity some three or four generations back. This happens in a place like Tiruchlra-palli. Political parties also take sides-Those who are Caste Hindus go with their own section and so on. Not only the religious people, but even the political parties should share the responsibility for this sad state of affairs today,

In regard to the services, the burning question is about promotion. The Constitution provides for it. The Supreme Court ruling is there. But still, the Harijans do not get their quota in the services, in regard to promotion to higher posts. Now, there are two classes in the services. One is the Scheduled Castes and Scheduled Tribes and there is another class, namely, (O. C.) other classes. These people are organised against the Scheduled Castes and Scheduled Tribes. To run the administration in the Government is becoming difficult because of this whipping up of the caste feelings. So many reforms have taken place. So many reformers have preached. But still, casteism is getting deeper and deeper and worse and worse. We must examine why it is so. The

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basic thing is, the economic situation is becoming worse. Just as the Untouchability Act is on paper, MRTP and FERA also are of no good. In spite of these Acts rich is becoming richer and poor is becoming poorer. You cannot separate social reforms from economic reforms. Both must go together. Social equality can be achieved only if there is econdmic equality. In other religions, at least m name all are equal, but Hinduism is religion which only sanctions untouchability. This is the speciality

[Shri M. Kalyanasundaram]

of Hinduism. Apart from chaturvar-nama there is *panchama* also. So let those who want to defend Hindustan answer this question. Is it not a fact that Hinduism fends on untouchability? Now Shankaracharya sends his emissary to these places, to Meenak-shipuram. Can any Harijan approach or go near Shankaracharya for worshipping? Can a Harijan touch his feet for worshipping? Even a non-Brahmin cannot go before him. If he wants to garland him, he should send the garland through a Brahmin. Such is the concern for Hinduism. These are the religious heads who want to defend Hinduism. Now they are worried and they say all these things. Now, What should^ concern

our nation is the way it is done. Let us not be afraid of Islam. There were the days in the past. What about Islam? Are they not killing each other in Bangladesh? Are they not killing each other in Iran and Pakistan?. It is being treated as if Islam is unified religion, there is no difference, there is no kill'ng. As far as I am concerned, all religions have become irrelevant for the way of life in this world. But because for more than 3 millenneum people hav» been taught in a particular way about fate, about God, about birth after death, about punyama and papama, it is very difficult to get away from these super-stit'ous ideas. Then, I think we should be vigilant against foreign infiltration, whether it is from America or through other countries, either through Christian missions or foreign miss'ons or any other religious institutions. The Government must be careful. We do not want other countries to fish in troubled waters in our country. It is our internal affair and we have the capacity to deal with the internal situation. Nobody need interfere, nobody should be allowed to come in, but at the same time we should not overplay as if some Muslim institutions are inducing; it is an insult to Harijans. When they forego all these concessions granted by our Constitution, do you

think these institutions can offer them better incentives? It is not a correcj^, approach to the problem. Some of these communal forces who want to use this for whipping up Hindu coramunal-ism hold conferences. What type of back-drop is shown? A map of India before Partiton—i.e. including Pakistan, Bangladesh and our country-is shown, that that should be the end. What does it mean? To justify that, they are spreading the propaganda that some forces are trying to Islamise India. If Hinduism cannot sustain itself on its own, let it go. You cannot defend it this way. By bloodshed, you j cannot build a religion, or defend a religion.

Now the danger is that these communal forces are using these conversions. Conversions there have been i« Tamil Nadu earlier also. Even last year, some prominent man, a Harija* belonging to the Congress, got converted into a Muslim. Then nobody shouted about it. Now there is so muck shout'ng, over-playing and over-doing, only to whip up Hindu communalism. That is the danger.

Coming to the point, what the Government should do, I would like to ask these Shankaracharyas, the heads of these religious maths, are they prepared to give lands to these tillers? All those tenants are Harijans. In Tamil Nadu alone, there are 8 lakh acres of land cultivated by Harijan tenants, belonging to these maths and temples. If the Government touches those lands these people shout. Are they prepared to give those land's and is the Government prepared to compensate for the...

SHRIMATI MARAGATHAM CHAN-DRASEKHAR (Nominated): They may be working on the land, but they do not possess the lands of the maths; the intermediaries possess them.

SHRI M. KALYANASUNDARAM: In Thanjavur, they are tenants. la some places what you say is correct.

THE VICS-CHAIRMAN (SHRI DINESH GOSWAMI): Will you now cow-elude, ple*M?

SHRI M. KALYANASUNDARAM: We have still got a large number of tenants who are Harijans. Land reforms are not properly implemented. They should get their lands; they should get their house-sites; economically they must be helped to come up. Those who are educated people, they have got their grievances. Those who are not educated, they have got different problems. These two have got different problems, and the Government owes a duty to attend to these problems. The Constitut'on provides for it. These things must be attended to more vigorously. The Commissioners are there and complaints are made. They go and investigate and send a report and they are satisfied. It is a challenge to all the democratic and secular forces in our country. Let all the parties take the responsibility. It is no use blaming one against the other. Let all the parties forget the electoral advantages alone that will come. Let us go to the people with the real desire to give confidence to these Harijans. What is needed is that they should be given confidence that they will be safe irrespective of whatever religion they pursue.

SHRI V. GOPALSAMY: Mr. Vice-'Chairman, Sir, today is the birthday of that great statesman, dear 'Anna', who founded the DMK Party, who gave "the clarion call to carry on the crusade against the caste system. With all fairness and sincerity, I would like to contribute to this discussion.

Sir, mass conversion has become the most controversial issue of 1981. But th's is not a new phenomenon. Conversions have been taking place for all these years. The birth place of Shan-karacharya now has become the Christion fort in Kerala. The mass conversions which took place in Meenakshipuram in Tamil Nadu on 19th Febru-- ary, 1981. were highlighted by the nress as *it* some bomb-shell has been thrown on Hindu religion. Imroed'ate-ly all the mathadhipatis, Sankarachar-yas, sadhus and sanyasis raised their banner, readied their armoury and gave the sl*jfa» "Save Hinduism" "Invasao_n

of foreign money" and "influx of petrodollars" were wonderfully discovered by certain personalities irrespective of political affiliations—I repeat, by certain personalities irrespective of political affiliations—and also by some organisations. Is it true that petrodollars have been the root cause for mass convers'on in-Meenakshipuram? Some of the Members in this august House have said that they visited Meenakshipuram. I humbly submit that I am a person who comes from that area. My village is hardly 13 miles from Meenakshipuram. I am a native of Tirunelveli district. Here is a cassette in Which I have recorded the versions of all converts and nonconverts and also the Hindus who belong to Meenakshipuram. If anybody is interested to hear about what has happened in Meenakshipuram. I can translate it for them. I have tape-recorded them in the cassette.

What is the view of the people wh* are living in Meenakshipuram? The people of Meenaksh'puram village are well-settled. To a certain extent they are economically well off. (Interrup tions)......

AN HON. MEMBER: You better play it. (Interruptions)...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There is a certain procedure. You can't just place it o» the Table of the House.

SHRI V. GOPALSAMY: If anybody is interested, I can translate it. The Home Minister himself visited. . (Interruptions)

THE MINISTER OF STATE IN THI MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I have gone there, I met them. I talked to them.

SHRI V. GOPALSAMY: That is why I am saying it I am coming to that Point.

The people in Meenakshipuram village are economically well-settl«d. Many of them have their own landt a«d

[Shri V. Gopalsamy] others are the tenants of the landlords. Honourable Members of this august Hivise will be surprised to know that the Harijans in Meenakshipuram village themselves have established three Hindu temples with their own money and not with outside money. One Kali temple there is having property worth two lakhs of rupees. Even then they walked towards Islam. Actually, temples are built by Harijans in Meenakshipuram village but, even then, they walked towards Islam. When I put the question, "Are you eager to get Gulf jobs?" immediately they said, "Who told you? We are not for Gulf jobs. We have our own lands to till." "Then why have you changed your religion?" They said, "We are not at all prepared to bear the social indignities which, have been practised on us all these centuries. We are not "for that."

Sir, particularly, the rising generation of generation'-is Harijans—the younger militant. So they have walked towards Islam. What is their argument? They say, "When we embrace Islam and when our children and grandchildren are called 'Gulam Mohammad' or 'Abdul Kader' they will escape from the stigma of being called Harijans." Not only that. The Harijans are already kept outside the fold of the Hindus. They are not called Hindus. We have distinguished them by calling them Harijans, apart from the caste Hindus. We are not calling them Hindus. We call them Harijans. But when they embrace Islam we say that much harm has been done to the Hindu fold.

There is another argument. When we say, "You will lose concessions, you will lose job opportunities, you will lose opportunities to get admission in colleges" they say, "We don't care for them. We want social respect and social status. We don't want any petty jobs in this country". This is their argument. There is a tremendous influence created in the minds of the Harijans.

I don't want to drag in any of the political personalities who visited that place, but I am compelled to say cer'j, tain things because Dr. Bhai Mahavir, a learned Member, has expressed certain views. He said that because of some notorious smugglers and because of the counterfeit case, these people embraced Islam. Nothing doing, Sir This statement was given by Mr. Vajpayee when he visited there. Because of their visit what happened? Thirty families have embraced Islam after their visit. When they wanted to protect the Hindu religion, what happened? And the other thing Is that the Sankaracharya gave a statement which appeared in the press. The educated people there put the question to me, "Have you read the statement of the Sankaracharya, what he has said?" "Because these Harijans are poor, because they take hooch and other illicit liquor, they have to face the police wrath. That is why they have embraced Islam." That is the statement of the Hindu religious head. Actually the people are very much agitated. Where the Harijans are prepared to take demonstrations, they consider these demonstrations as gimmicks. After three decades or more after Independence we are talking about samabandibhojavam and temple entry. When the Harijans enter the temple, are they treated equal to the caste Hindus? That is the question I would put before the Hindu zealots.

During the DMK rule in Tamil Nadu, we wanted to give equal status to the Harijans? That is why the Tamil Nadu Government during the DMK rule passed a legislation called The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 1970 so that any person, irrespective of his caste, could become an ar-chaka if he possessed the necessary knowledge and qualifications. Immediately, tho zealots and fanatics of the Hindu religion were very much agitated. They rushed to the Supreme Court and filed a writ petition challenging the Tamil Nadu Act as an interference in the Hindu religion. A five-Judge Bench

gave its verdict. I would read excerpts from the judgment:

Anv State action which per mits the defilement or pollution of the image by the touch of an Archaka not authorised by the Agamas would violently interfere with the religious faith and practices of the Hindu wor shipper in a vital respect and would, therefore, be prima facie invalid under Article 25(1) of the Constitu tion."

Sir, is the Constitution so sacred? Have we not amended the Constitution?

When the Harijan is not permitted to enter the sanctum sanctorum, when "he is not permitted to enter the garba-graha, when he is not permitted to touch the Hindu idols, why do they advise them not to go over to Islam and remain with the Hindus? In the name of the caste system sanctioned by the Hindus over thousands of years, these Hari.ians were treated like dirt. When dogs, donkeys and buffaloes and pigs were permited to enter the streets of the caste Hindus, they were not permitted to enter those streets. To get entry there leaders had to protest: then the leaders had to fight. If learned Mr. P. Ramamurti, the Marxist leader, had been present, he would have given any number of illustrations with Sanskrit shalokas supporting my case. Because time with me is short. I am not going into that. So we pre not prepared to allow them to enter the temples, we are not prepared to treat them as equal with others. And then ultimately when they go over to Islam, we say: Oh, petro-dollars have come, foreign money has come. Where had these sadhus and sanyasis gone ail these years?

Not only that. In this context, because the administration of the Tamil Nadu Government was referred to Ly the Mover of the Calling Attention, and also by some other learned Members, it would be very proper if I say that the Tamil Nadu Government has miserably failed to protect the Harijans in the State. This is not my

♦Not recorded.

statement. (Interruptiovis) I am here to substantiate what I have said. (Interruptions) Please listen what I am I going to say. When the religious heads Tankasi, a town nearby Meenakshi-puram, one religious head, His Holiness Ramdoss Swamigal of Malaysia, who is himself a Harijan, said:

".... It cannot be denied that Harijans were police. The AIADMK harassed by the Government had turned a blind eye to the harassment...'

"The Hindu relig'.on and its prin ciples were mutilated by the actions of the Hindus and the Governments. The mutts and their heads were only preaching and unfortunately did not do anything for the upliftment of the Harijans." (Interruptions)

DR. (SHRIMATI) SATHIAVANI MU-THU: He says he is from Malaysia. How is this relevant? (Interruptions)

SHRI U. R. KRISHNAN: The speaker h'mself says that he comes from a place 30 miles from this place. Where was he at that time? (Interruptions)

SHRI V. GOPALSAMY: You cannot shout me down (Interruptions) Have they taken measures to protect the Harijans? When the DMK was in power, we constructed 40,000 houses and we gave them freely to the Harijans. When the AIADMK came to power, that whole scheme was thrown into the dust-bin. The scheme which was promulgated during the DMK rule was thrown into the dust-bin. Also I would like to say that even a Harijan girl, a 21 year-old girl by name Gyanasundarl, when she was working in the office of an AIADMK MLA (Interruptions)

DR. (SHRIMATI) SATHIAVANI MU-THU: It is sub judice. (Interruptions) THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Are you on a point | of order? Gopalsamy, please sit! (Interruptions) Nothing is to go j on record. SHRI V. GOPALSAMY: *

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopal-samy, nothing is going on record.

SHRI V. GOPALSAMY:*

DR. (SHRIMATI) SATHIAVANI MUTHU):

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Nothing « going on record. Mr. Gopalsamy, just a second. Will you kindly sit down? I am on m_v legs.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, I am on my legs. Kindly take your seat.

SHRI M. KALYANASUNDARAM: On a point of order, T am raising a point of order.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): First I am on my legs. Mrs. Muthu, are you raising a point of order?

DR. (SHRIMATI) SATHIAVANI MUTHU: Yes.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): if you are raising a point of order, I will listen to the point of order. Otherwise I will submit that if you think Mr. Gopalsamy is talking irrelevant things, I cannot shut him out. 1 will request you not to interrupt. If you have got something to say, 1 will give you an opportunity later on.

DR. (SHRIMATI) SATHIAVANI MUTHU: My point of order is, he is referring to the murder of a girl aged 21 years. That case is in the court. It is *sub* judice. Only when it is decided in the court, he can say that the girl was murdered.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right. Mr. Kalyanasundaram, do ouy want to raise a point of order?

SHRI M. KALYANASUNDARAM: The incident about which the hon. Member said is sub judice. It is pending in the court. The Govern-.) ment is taking action. There are two I versions. Now it is before the court.

*Not recorded.

Let ui nat involve ourselvea in it-Further this is a Tery sensitive issua. If it is bad in Tamil Nadu, in no other State it is better. I can challenge that.

SHRI V. GOPALSAMY: That may be vour view.

SHRI M. KALYANASUNDARAM Let us not try to. politicalise it. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Well, Mr. Gopaisamy, I will request you. You are entitled to have your say. But I will request you not to make it a debate between the DMK and the AIADMK. You know the sensitivities of the other Members; also.

SHRI V. GOPALSAMY: I do riot usually speak irrelevant things. When matters have been referred to in this House about the treatment of Hari-jans in Tamil Nadu... (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, please conclude.

SHRI V. GOPALSAMY: When the Prime Minister has referred to it, when it has appeared in the press, how can it become sub judice? When the Prime Minister's letter appeared in the press saying, "Take immediate proper action..', what is *sub-judice* about it? There cannot be a point of order on that. When that girl was found dead in the office of the AIADMK MLA, and it was brought to the notice of the public...

DR. (SHRIMATI) SATHIAVANI MUTHU: For that you go and fight it in the court, 1 don't mind. But the matter is sub judice and you cannot raise it here...

SHRI V. GOPALSAMY; What is your reply? What happened to that housing programme? What happened? Forty thousand houses were built during our regime and they were given freely. What happened *to* that programme?...

SHRI SADASHIV BAGAITKAR (Maharashtra): On a point of order...

SHRI V. GOPALSAMY: What happened to that housing programme? What did you do with that scheme?...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopal-samy, he is on a point of order. Please sit down.

SHRI V. GOPALSAMY: * "

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Reporters, don't record of what Mr. Gopalsamy says.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down. He is on a point of order.

SHRI DHARAMAVIR: Sir, on a point of

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down. I have to listen to the two points of order.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down for a moment and listen to me. It is rather surprising the wa_v it is happening now. Let me first point out, when this Calling-Attention debate was admitted, it was decided that Members would speak with restraining voice and would not introduce controversies which might defeat the very purpose of the debate. I would request, Mr. Gopalsamy, you have made your point, let us not carry it to the extreme position of scoring a point or making it an issue between DMK" and AIADMK, what DMK did or what AIADMK did. I would request you kindly to confine yourself to the main sphere of the debate. Meanwhile, there are two points of order and I would like to hear them.

♦Not recorded.

SHRI SADASHIV BAGAITKAR: My point of order is, the subject-matter of the Calling-Attention...

DR. RAFIQ ZAKARIA (Maharashtra): He has already ruled on that

श्री सदाशिव बागाईतकर: ग्राप ःां से क्यों रूलिंग दे रहे हैं। वहां बैठिये, फिर अपनी रूलिंग दीकियो। बीच में आप क्यों भारहे हैं ?

उपसभाष्यक्ष (श्री दिनेश गोस्थामी) : भ्राप चेयर को एड्स की जिये।

SHRI SADASHIV BAGAITKAR: The subject-matter of the Calling-Attention is a limited one in the sense that n_0 State policy, no Ministry, no statement Or utterance of Ministers, is involved in the debate. If any such thing is to be mentioned, it can be discussed or mentioned only in a limited way. Therefore, i think considering the seriousness of the subject-matter I would request the friends from Tamil Nadu to keep that in mind and not bring any party politics in it; otherwise, the subject-matter of the Calling-Attention will be distorted...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right, I have got your point, please sit down. Now, the other honourable Member, do you want to say the same thing?

SHRI DHARMAVIR: Yes...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is all right then In fact that is the very request that I was making to Mr. Gopalsamy and others. The point is that normally the Chair does not rule out something on the point of relevance. But if you want to say something about Tamil Nadu, as the Calling-Attention has been framed, I cannot say that it cannot come in. But as it was already agreed that this is a very sensitive subject and

[Shri Dinesh Goswami]

it will be treated with seriousness and responsibility, i would request the Members from Tamil Nadu, Mr. Gopalsamy and others, to come to the main subject, because, I think this is not really a question only of Tamil Nadu; we are facing the problem all over the country. Therefore, Mr. Gopalsamy, please conclude now.

SHRI V GOPALSAMY: Mr. Vice-Chairman, ...

SHRI K. K. MADHAVAN: Sensitivity is not for Harijans. it is for others...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I said the subject is sensitive. The subject is not 'Harijans'. Yes, Mr. Gopalsamy, please conclude.

SHRI V. GOPALSAMY: Now, what are the solutions for this problem and how to stop this exodus? I am not a person who is very much concerned to protect Hinduism. If the religious heads of the Hindu religion want to do something, instead of speaking about foriegn aid, let them reform the religion. That is the point. Otherwise, Meenakshipuram will be repeated in every hamlet and village. That is the problem. Our country being a secular State, everybody has got the right to follow any religion or any faith. It is not proper to call them anti-national. The question of anybody being anti-national does not arise at all, because in a secular State they have every right to follow any religion of their choice. This has become a sensitive matter because the press has magnified it. As the saying goes 'all roads lead to Rome', now all the roads lead Meenakshipuram. AH people visit Meenakshipuram and Meenakshipuram has achieved some international significance.

Sir, I hope that *{he* points I have raised would be considered by the Home Minister. With these words 1 conclude my speech.

شرى سهد احمد هاشمى: جداب يه کارنتي هے - همارے آئيني مهن يه کارنٿي هے که هندوستان مسألة كي تصوير کے اندر نفرت دشمنی اور آپس میں عودات

هين که ولا اسلام لا و قبول گوين مين اس بحث مين نهين جاتا اور میں اس تفصیل میں نہیں جاتا که هاذوستان کی آزادی کے 35 برسوں بعد بھی آج کوشھ یہ ہے کہ ہویجانوں کے کانوں میں وید کے شہد نه پریس آج بھی کوشش یہ ھے کہ اس کے کان گیتا کے الفاظ نہ سلیس - آج بھی اگر اس کے قدم ملدر کی طرف اٹھتے ھیں تو آج بھی اس کے قدموں کو کاٹلے کی کوشش کی جاتي هے - تو ميں ان تفصيلات میں نہیں جاتا - ابھی همارے دوست نے بتلایا کہ تامل ناہو کے هريجي متحض اس بناء ير اسلام نههن لا رهے هيں که ولا فريب هيں مزدور هفی کهانے پهلنے کو ان کو سامان نہیں ھیں نہیں آج تامل ناتو میں جس ملاقے کا تذکرہ ہے ھیارے دوست نے بتایا که ولا لوگ ایسے ههي جو خوشحال بهي ههي تعليم يافته بهي عهن اور اكونمك كنديشن انکی اتلی اونچی هے که چاهیں تو ولا دو چار ملدر بهی تعمهر كرا سكتم ههي - لهكون اسكم باوجود ظاهر هے که کوئی انسان سیلف ريزپيکت رکھنے والا اس بات کو برداست نهین کر سکتا که محض رس لئے کہ کوئی شخص دات مهن اونتها هو اسكم ساملم ولا كهرى اتار کر چلے - کوئی انسان اس

پیدا هو اور یه ایک میفاکهی پورم کی مثال هی نهیں هے بلکہ اگر كهيهي قوقه دارانه فساد عون أور وهاں پر مسلمان مارے جائیں مسامان لوتے جائیں مسامان ہرباد کلے جائیں تو بھی ان پر ھی الزام آتا هے که ان بهدارے مظلوم مسلمانوں نے هی فساد اس لکے کرائے تاکہ وہ خود مارے جائھی -اسلئے میناکشی پورم کے اندر ہوں ایسی چیزین نکالنے کی کوئشی کی جا رهی هے جس میں مسلمانوں ير الزام ركها جا سكے اور بالكل اسکی مثال ایسی هی هے جیسے کسی شاعر نے ایک شعر میں کہا۔ هے که ...

جب كوئى فتنه زماني مين الها هے: والشارع سے بتا دیتے هیں تریت میری

تو کوتی بھی قصہ ھو اس کے 🖺 اندر یه ضروری هے که اس میں اسلام اور مسلمانوں کے نام کا ضوور استعمال کیا جائے اور ان کے نام کو پیدو قاار کے ساتھ جوزا جا سکے مثال کے طور پر سیااکشی پورم کے واقعہ میں میں نہیں جاتا اس تفصیل کے اندر که مددو -وسائیتی کے اندر انکی اپنی کھا صورت حال ہے یہ دوستوں نے ابھی ا بتایا ہے - جسکے نتیجه کے اندر أب هريجن اس باس کے لئے مجبور

دوسرے حصوں میں املام لانے کا واقعہ صرف اتنا ہے ۔ میں کہتا ہوں که الس کا ایک هی کارن هے که ولا کمزوریاں جس کا تذکرہ همارے دوستوں نے کہا میں ان باتوں کو دھرانا نہیں چاھتا هوں لیکی ایک بنیادی باس که ولا مساوات ولا برابری جو آج تعلیم یافته ھولے کے باوجود آے اقاصادی اور معاشی طور پر اوندا الیه جانے کے باوجوں ولا حاصل نہیں کر سکے آج ان کا دال توپ رها هے يے چهن هو رها هے میں نہیں خانتا اس بات کو کھ اسلام کے کسی جارم کے اندر وہ آئے -اسلام کے چارم میں نہیں اس لگے که اسلام ایک محمل مذهب مے لیکن بنیادی طور پر اس میں ایک خدا کی تعلیم اور رسول کا اقوار ھے وہ ایک خدا یا توحید کے ماننے کے لئے ولا محصف اس لئے که اس میں چارم هے مشاوات اور بوابوی کا یہ ولا چارم ہے جو اُن کو مجهور کر رها هے که ولا اسلام کو ایفائیں -

لیکن میں ایک بات اور عرض کو رہا تھا کہ وہاں یو میناکشی پورم کے اندو یہی تلاش ہو رہا ہے کہ اس کے اندو کونسپویسی ہے مسلمانوں کی سازھی ہے اس کے اندو پیٹرو ڈالو ہے اندو باہر کا روپہہ ہے اور محجے حیوت ہے کہ اس ملک کے وہ کمیونل فرتہ پوست عناصر جوں کو یہ کہنا ہی چائے نہا اور وہ ایسے موقع کہنا ہی چائے نہا اور وہ ایسے موقع

[شرى سيد احمد هاشمي] ہات کو براشٹ نہیں کو سکتا که زندگی میں تو زندگی میں ذلت سہی لیکن صرنے کے بعد بھی یہ ذلت سهين که اسکا جذارة يا لاس كو لينجأنا هو تو ولا لاهن يهي کسی دوسرے واسته سے شمسان گهات لهجائى جائے تاكه كسى اونچى ذات والے کی نگاہ اسکے اوپر نہ پوے - تو ظاهر هے که جهسا که ابھی ھمارے دوست نے کہا که انکا شنشان أباك بهي الگ - همين أج بهى ياد ه بدچين كا ولا واتعة که هم لوگ کدبی ایدی چهواثی سی بستی میں اگر کنویں کے اوپر پانی بھونے جاتے تھے تو میں نے دیکها که ره هریجی برحچارے پیاہے ائے بحوں کو لیکر کے بول عاجزی كرتے لهے كاست هلدو سے - ولا هلدو هے لهذا مسلمان سے بهی پائی نههی لے سکتا که ولا هادو هیں جو پائی بھر رہے ھیں ولا پائی انکے گھڑے کے اندر ڈالدیں اور اس بهجاروں کے گہڑے کبھی کبھی آدھے آدهے گهنتم ایک گبنته تک دهوپ میں کھوے ہونے کے بعد مذاق کے اندر یا تفریم نے اندر پھور دیئے جاتے تھے تو ظاہر ہے کہ میں و مهودے تفصیل میں نہیں جانا چاھتا هون لهکی دین اس بات کو کهاا چاهتا هیں که وهاں پر سیناکشی پورم میں اسلام لانے کا یا مقدوستای کے اور

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پیلئیس لاکهه دیا -- بهار مین تو کولی کئررشن نہیں ہوا ہے لیکن کلورشن مهنا کشی پورم مهن هو رها هے تو اس طرح کی کھانھوں کو اگر هماري سهلقول كورنيلت مدد ديتي رهی تو مهری سمجهه مهن نههن آتا هے که آخر فرقه پوست کا ملهم کهسے ہند کیا جا سکتا ھے آج بھی سہی یه کهتا هوں که اس ملک کے اندر کھا روزانه هوياجھوں کے اوپو مطالم نہیں ہو رہے ہیں - اسی ساؤنہہ کے اندر تامل ناڈو میں ساؤتھم آرکات کے قسٹرکٹ کے پیدائم علاقہ سین تو توالر گاؤں کے اندر دو سو ھرينجلوں کی بستی کو جلا دیا گیا - همارے ملک کا ضمیر نہیں جاگا۔ اس پر ا دل نہیں دکہا میں نے خود اس کے أوير كاللك الملشق ديا تها - ليكن - ولا كالفك الهنشن منظور نههن هوأ أور روزانه همین کسی دن کا بھی اخبار عکید دیجئے جس کے اندر هریجنوں کے اوپر انیاچار اور مطالم اور تعصرہ الله هو - كوئي لخير أور تيوز ته هو ۔ هريجتوں کے اوپر - ايسا کسی روز کا .گوئي ٽيوڙ پههر تههن هو کا جس کے أندر ايسي خور ته هو ليكن همارے ملک کا ضمهر جاگتا تهین هے وہ اس اکا هادی هو چکا هے۔

نقان اس کو دکیه، هوتا <u>هے</u> اس کو پے چیلی ہوتی ہے۔ اس بات کے الوير كه هريتون مستمان كهون هو

کی تلف میں رہتے ہی میں ارز كهيّه هين - ليكن معهد حيرت ه که هماری سهکولر گورامانت جو همارهی سهکولر آئهڌيا لوجي سے آينے کو عمف کرتی هے ولا بھی سهھرگی اور مدد کار بن گئی ہے۔ ان فرقه پرستوں کی جو یہ کہتے ھیں کہ اُس کے اندر **پیٹر**و ةالركا هاته، هے يا كوڻى فارن کونسپریسی ہے یا اس کے اندر مسلمانون کی کونسپریسی ہے۔ میں نے یہ بات اس لئے کہی که ابھی آ يدول هنارے سامانے جو پریس استیشمهنگ آیا هااری عوم منستر ماحب كا الس سهن هوم مقستر صاحب نے بالکی کھلے اتفاظ کے اندر بیٹرو ڈار اور کونسپریسی کا اعتراف کیا - سین كربتا هون كه هماري نقرم متستوى حهرت هے که اگر وہ اتنی ہے خبر هے کونسهریسی اور دوسرے قارن مقی کے انغلیشن سے اور اس بہاؤ سے تو وہ ملک کی سیکوریٹی اور ملک کا تحفظ ﴿ کس طویقه ہے کر سکتی ہے مجھے حيرت مے - هم قابدائد كرين كے اس باس کی که اگر هوم منستر کی تالیم مهن يه بات هي تو أن لوگون كا نام لیں ان لوگوں کو بتائیں که فلال فلال ذرائع سے روپئے آئے اتاے آئے - لیکن یه عجیب و فریب بات هے که ایک ايسى كهانى جو هناري فرقه پرست بلالا رہے ھیں کہ بہار کے مدرسہ کے ۔ اندر فلان شهم گئے تر انہوں نے تهس

آج شهکولرزم کی دھائی دی 🚁 جا رھی ہے - لیکن سیکولرزم کے تام کے اوپر اسکا واٹے لھھوں کھا جا رها هے - اگر سيتولوڙم هے اس ملک کے اندر - تو پھر کوئی ہندو ہرتا هے - کوئی مسلمان هوتا هے همیں چلتا کی کوئی ضرورت نہیں ہے۔ لیکن میں یہ دیکھ رہا ہوں کہ ایلٹائر استیت کررنملت تو استیت گررنملت أ ايناتاكر سهنترل كورنبنت يريشان ھے اور ابھی پچھلے دنوں کانھور کے اندر ایک نیوز آئی که رهاں اتلے هزار هريتجن مسلمان هوني والي ههن تو اترپردیش کی گورنمانت حركت مين آگئي - مين كهونكا کہ کہا یہ سیکولرزم کے مطابق ہو رها هے - کورنیٹی حرکت میں آ گئی اور ان تمام لوگوں کو بقارس غازی ہور اور کانہور کے اندر گرفتار كر ليا گيا۔ (الله هراس كيا گيا -ارر طرح طرح سے پریشان کیا گیا۔ کھا یہی سھکولرزم ھے جسکی ھم دهائی دیتے هیں -

†शि सैंदय श्रहमद हाशमी: जनाव वाइस चेयरमैन साहव यह मीनाक्षीपुरम का जो मसला है यकोनी तौर पर श्राज वो सिर्फ तमिलनांडु का मसला नहीं रह गया है बल्कि पूरे हिन्दुस्तान का मसला बन गया है। लेकिन मेरी समझ में यह बात नहीं आती कि ग्रगर कांस्टीट्यूशन में यह गांरटी है, हमारे आयनी बस्तूर में यह गांग्टी है कि हिन्दुनान के हर शहरी को किसी

[شن سهد احدد هاشم] رہے میں وہ کانسائی البوشن کارنائی کی يات أور فسأنت ولا سب خلام هو جائی ہے - حالاتکه میں کہتا ہوں که عجیب و فریب بات هے که اس ملک میں هريجانوں کو لالج ديلے کی بات کی جا رهی هے که هريجوں دو سو پانچ سو روپیه میں یک گیا -جہاں ہو آے مسلمان یا اسلام کے مانتے والے آج خرد پناہ ڈھونڈ رہے ھیں آم ولا خود ہے پذالا ھیں ان کو پقالا نہیں مل رهی هے همارے يہاں مكوانه صلعب بہتی میں ان کی اسٹیٹ کے اندر آج گیارہ مہیلے سے گودھرا کے اندر فساد جاری ہے۔ آج هی بورده کی خبر آگئی که فساد رهان کنٹینیو ہے ۔ گوٹی کلترول نهیں هے اور فساد بوهتا جا رہا ہے آہے مسلمان اس ملک کے اقدر اسلام مانلے والے خود بے پناہ ہو رہے ہیں - لیکن عجیبو فريب بات هے كه اس يے پداهي کے عالم میں شامل ہونے کے لئے کچھ لوگ چاد پیسوں کے لگے یک رہے میں حیرت کی بات ہے۔ يهان تو هم خود يه پناه هو رهي ھیں اور اس کے باوجود میں خود عبي کبرنا (Time bell rings) امهر ایک دو باتهی اور کیونکا - مهی زیاده وقدى تههن لونكا -

भो मजहब, किसो भी फोश, श्रकीदा पर चनने का अख्तियार है तो मीनाक्षीपुरम या हिन्द्स्तान के किसी हिस्सा में भी चाहे वो इंडी विज्वल कंवर्शन हो या मास कंवंशर्म ग्रास्त्रिर इसके ऊपर इतनी चिता थ्रीर बेचीनो क्यों है। मैंने जो कुछ सब तक सुना है और इस हाऊस में जो बात चल रही है तो इससे अन्दाजा होता है कि मसला यह है यह चिन्ता इसलिए हे कि एक शख्स जो किसो फेथ, अकोदा का मानने वाला था उसने अपना मजहब चेंग कर दिया 🖹 ग्रीर मुसलमात हो गया । मुल्क के अन्दर कुछ लोग हैं या कुछ ताकतें ऐसी हैं जो हरेंक मसला की तस्वीर इस तरीका से दिखाना चाहते हैं कि जिससे मुल्क के मुख्तलिफ जगहों पर रहने वालों के अन्दर नफरत श्रीर आपस में द्रमनो और म्रापस में म्रदावत पैदा हो और यह एक मोनाक्षोपुरम् की मिसाल हो नहीं है अस्ति ग्रगर कहीं फिर-कावराना फसाद हो ग्रीर वहां पर मतलमान मारे जायों, मुसलमान लुटे जाएं तो मुसलमान बरबाद किए जायें तो भो इत पर यही इलजाम झाता है कि 🟲 इत बेचारे म्सलभानों ने मजलूम ही फसाद इसलिए कराए ताकि वो खुद मारे जाएं। इस-लिये मोनाक्षोप्रम् के अन्दर भी ऐसी चीजें निकालने की कोशिश की जा रही है जिसमें मुसलमानौ पर खुद इलजाम रखा जा सके और बिल्कुल इसकी मिसाल ऐसी है---जैसे किसी शायर ने एक शेयर में कहा है

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जब कोई फितना जमाने में नया उगता है। वो इशारे से बता देते हैं तुरवत मेरी ॥

कोई भी किस्सा हो इसके अन्दर यह जखरी है कि इसमें इस्लाम और मुसलमानों के नाम का जरूर इस्तेमाल किया जाये।

भीर इनके नाम को पेट्रो-भरव डालर के साथ जोड़ा जा सके। मिसाल के तौर पर मीनाक्षीपुरम् के वाक्या में मैं नहीं जाता इस तफसील के अन्दर कि हिन्दू सोशायटी के अन्दर उनकी अपनी क्या सुरतेहाल है, यह दोस्तों ने अभी बताया है। जिसके नतीजा के अन्दर आज हरीजन इस बात के लिए मजबूर हैं कि वो इस्लाम को कब्ल करें। मैं इस बहस में नहीं जाता और मैं इस तफसील में नहीं जाता कि हिन्द्स्तान की घाजादी के 35 वर्षों बाद भी भ्राज कोशिश यह है कि हरिजनी के कानों में वेद के शब्द न पड़ें। ग्राज भी कोशिश यह है कि इसके कान गीता के अलफाज न सुने । आज भी ग्रगर इसके कदम मन्दिर की तरफ उठते हैं तो आज भी इसके कदमों को काटने की कोशिश की जाती है। तो मैं इन तफसीलात में नहीं जाता । हमारे दोस्त ने बतलाया कि तामिलनाडु के हरिजन महज इस बिना पर इस्लाम नहीं ला रहे हैं कि वो गरीब हैं, मजदूर हैं, खाने, पहनने को इनको समान नहीं हैं, नहीं, ग्राज तामिलनाडु में जिस इलाके का तफसरा है हमारे दोस्त ने बताया कि वो लोग ऐसे हैं जो खुमहाल भी हैं, तालीम याफ्ता भी हैं ग्रीर इकनामिक कंडीशन उनकी इतनी ऊंची है कि चाहें तो वह दो चार मंदिर भी तामीर करा सकते हैं। लेकिन इसके बावजद जाहिर है कि कोई इंसान सेल्फ रिस्पेक्ट रखने वाला इस बात को वर्दास्त नहीं कर सकता कि महज इसलिए कि कोई शहस जात में ऊंचा हो इसके सामने वह कपड़े उतार कर चले । कोई इंसान इस बात को बर्दाश्त नहीं कर सकता कि जिन्दगी में तो जिन्दगी में जिल्लत ही लेकिन मरने के बाद भी यह जिल्लत सहें कि उसका जनाजा या लाश को ले जाता होती वो लाग भी किसी दूसरे रास्ता से

शमशान घाट ले जायो जाए ताकि किसी कंचो जाती वाले को निगाह उसके ऊपर न पड़े तो जाहिर है कि जैसा कि अभी हमारे दोस्त ने कहा है कि इनका शमशानघाट भी अलग । हमें आज भी याद है बचपन का वो वकाया कि हम लोग कभो अपनो छोटो सो बस्ती में अगर कुएं के ऊपर पानी भरने जाते थे तो मेंने देखा कि वो हरिजन बेचारे प्यासे अपने बच्चों को लेकर बढ़ो आजजी करते थे कास्ट हिन्दू से वो हिन्दू है लहजा मुसलमान से भी पानी नहीं ले सकता कि वो हिन्दू हैं जो पानी भर रहे हैं वो पानी उनके घड़े के ग्रन्दर डाल दें और उन बेचारों के घड़े कभी कभी आधे आधे घंटा, एक घंटा तक धुप में खडे होने के बाद मजाक के अन्दर या दफरो के अन्दर फोड़ दिए जाते थेतो जाहिर है कि मैं महोदय तफसोल में नहीं जाना चाहता हुं लेकिन मैं इस बात को कहना चाहता हूं कि वहां पर मीनाक्षोपुरम में इस्लाम लाने का या हिन्दुस्तान के कपर और दूसरे हिस्सों में इस्लाम लाने का वाक्या सिर्फ इतना है मैं कहता है कि उसका एक हो कारण है कि वो कमजोरियां जिसका तज्करा हमारे दोस्तों ने किया । मैं उन बातों को दोहराना नहीं चाहता हं लेकिन एक बनियादी बात कि वो मशावात वो बराबरो जो आज तालोमयापता होने के बावजूद ग्राज इक्तसादो और मुश्रामी तौर पर ऊंचा उट जाने के बावजूद जो हासिल नहीं कर सके, आज उनका दिल तड़फ रहा है, बेचैन हो रहा है। मैं नहीं मानता इस बात को कि इस्लाम के किसी चार्म के अन्दर वो आते । इस्लाम के चार्म में नहीं इसलिए कि इस्लाम एक म्कम्मल मजहब है लेकिन बुनियादी तौर पर इसमें एक खुदा की तालोम ग्रीर रसल का इकरार है। वो एक खुदा या तोहोद के मानने के लिए नहीं, वो महज इसलिए

कि इसमें चार्म हैं, मसावात ग्रीर बराबुरी का यह वो चार्म है जो उनको मजबूर कर रहा है कि वो इस्लाम को अपनाएं।

लेकिन मैं एक बात और अर्ज कर रहा था कि वहां पर मोनाक्षोपुरम् के भन्दर यही तलाश हो रहा है कि इसके भन्दर कंस्प्रेसी है, मुसलमानों की साजिश है इसके अन्दर पेटो-डालर है, इसके अन्दर बाहर का रूपया है और मुझे हैरत । है कि इस मुल्क के वो कम्युनल फिरका-परस्त अनासर जिनको यह कहना हो चाहिए बा और वो ऐसे मौका की तलाश में रहते भी हैं और कहते हैं लेकिन मुझे हैरत है कि हमारी सेक्यूलर गवर्नमेंट जो हमारी सेक्यलर आइडियालोजी से अपने को कमिट करतो है। वह भो सहयोगी और मददगार बन गयो है। इन फरका-परस्तों की जो यह कहते हैं कि इसके अन्दर पेट्रो-डालर का हाय हैया कोई फारेन कंस्प्रेसी है या इसके अन्दर म्सलमानों की कंस्प्रेसी है। मैंने यह वात इसलिए कही कि अभी पिछले दिनों हमारे सामने जो प्रेस स्टेटमेंट ग्राया, हमारे होम मिनिस्टर साहब का 床 इसमें होम मिनिस्टर साहब ने बिल्कुल खूले ग्रलफाज के ग्रन्दर पेट्रे-डालर ग्रीर कंस्प्रेसो का एतराफ किया । मैं कहता हं कि हमारी होम मिनिस्टरी हैक्त है ब कि अगर को इतनो बेखवर है कंस्प्रेसी श्रीर दूसरे फारेन मनो के इन्पलेशन से और इस वहाब से तो मुल्य की सिक्य-रिटो और महक का ताफुज किस तरीका से कर सकती हैं, मुझे हैंग्त हैं। हम डिमांड करेंगे इस बात की कि अगर होम मिनिस्टर की नालेज में यह बात है तो उन लोगों का नाम लें, उन लोगों 🎟 को बताएं कि फलां-फलां जराये से रुपये आए, इतने आए । लेकिन यह अजीबो-गरोब बात है कि एक ऐसी कड़ानी जो हमारे फिरकापरस्त अतला रहे हैं कि

विहार के मदरसा के अन्दर फलां शेख ज्ञाए तो उन्होंने 30, 35, लाख दिया । विहार में कोई कनवर्शन नहीं हुआ है लेकिन कंदर्शन मोनाक्षोपुरम में हो रहा है तो इस तरह को कहानियों को अगर हमारो सेंट्रल गवर्नमेंट मदद देतो रहो। तो मेरो समझ में नहीं आता है कि ब्राखिर फिरकापरस्त का मुंह कैंसे बंद किया जा सकता है। आज भी मैं यह कहता हं कि इस म्लिक के अन्दर क्या रोजाना हरिजनों के ऊपर मजालम नहीं हो रहे हैं। इसो साउथ के अन्दर तमिल-नाडु में साऊय ग्रारकाट के डिस्ट्रिक्ट के पोताडम इलाका में तीलार गांव के अन्दर 200 हरिजनों को बस्तो को जला दिया गया । हमारे मल्क का जमोर नहीं जागा। इस पर दिल नहीं दु:खा । मैंने ख्द इसके ऊपर कालिग एटेंशन दिया या लेकिन वो कालिय एटेंशन मंजूर नहीं हुआ स्रीर रोजाना इन्में किसो दिन का भो ऋखवार दिखला दोजिए जिसके अन्दर हरिअनों के ऊपर भ्रत्याचार श्रीर म्जालिम श्रीर तपसरा न हो । कोई खबर ग्रीट न्यूजन हो हरिजनों के ऊपर । ऐसे किसी रोज का े कोई न्यूजपेपर नहीं होगा जिसके अन्दर ऐसो खबर न हो । लेकिन हमारे म्हक का जमोर जागता नहीं है और वो इसका आ दी हो चुका है।

हां इसको दुःख होता है इसको बेचेंनो होतो है इस बात के ऊपर कि हरिजन मुसलमान क्यों हो रहे हैं। वह कांस्टोट यूणन गारंटी की बात और जमानत वह सब खत्म होती जाती हैं हालांकि मैं कहता हूं अजोबोगरीब बात है कि इस मुल्क में हरिजनों को लालच देने की बात को जारहो हैं कि हरिजन 200,500 रुपया में बिक गया। जहां पर आज मुसलमान या इस्लाम को मानने बाले आज खूद पनाह हुंद रहे हैं,

क्राज वो खुद बेप_{ाहि} हैं, इनको पनाह नहीं मिल रहा है। हमारे यहां मकवाणा साहब वठे हैं जनको स्टेट के अन्दर आज 11 महोनों से गोधरा के अन्दर किसाद जारो है। आज हो बड़ीदा की खबर न्ना गयो है कि फिसाद वहां कांटीन्यू है, कोई कंट्रोल नहीं है और फिलाद बढ़ता जा रहा है। आज मुसलमान इस मुलक के अन्दर इस्लाम मानने वाले खुद बेपनाह हो रहे हैं। लेकिन अजीबी गरोब बात है कि इस बैंपनाही के बालम में शामिल होने के लिखे कुछ लोग चन्द पैसों के लिए विक रहे हैं। हैरत की बात है यहां तो हम खुद बेपनाह हो रहे हैं और इसके वावजद में खुद यही कहुंगा (समय की घंटी) मैं एक दो बातें अपीर कर्ह्मा। में ज्यादा बक्त नी लूंगा।

ग्राज संक्यूलरिष्म की दुहाई दी जा रही है। लेकिन सेक्यूलंरिजम के नाम के ऊपर इसका वायलेशन किया जा रहा है। ग्रगर सेक्यूलिक्जिम है इस मुल्क के अन्तर तो फिर कोई हिन्दू होता है, कोई मुसलमान होता है हमें चिन्ता की कोई जरुरत नहीं है। लेकिन मैं देख रहा हं इंटायर स्टट गवर्नमेंट तो स्टेट गवर्न मेंट, एंटायर चन्द्रल गवर्न मेंट परेशान है और अभी पिछले दिनों कानपर के अन्दर एक न्यूज आयी कि वहां इतने हजार हरिजन मसलमान होने वाले हैं तो उत्तर प्रदेश को गवर्नमेंट हरकत में स्रा गयो । मैं कहंगा वि: क्या यह सेक्यूलरिजम के मुताबिक हो रहा है। गवर्नमेंट हरकत में आ गई और इन तमाम लोगों को बनारस, गाजीपुर छोर कानपुर के अन्दर गिरफ्तार कर लिया गया । उनको हैरास किया गया और तरह तरह से परेशान किया गया। क्या यही सेक्यूलरिजम है जिसकी हम बुहाई देते हैं।]

سيد شهاب الدين ١٠٠ ايس -ايس - له - مهى ... † श्रि संयद शहाब्हीन : एन० एस० ए० में . . .]

उपसमाध्यक (श्री दिनेश गोस्वामी) : हाशमी जो समाप्त कीजिए।

شرى سيد احدد هاشدى : مين يه کہت رہا ہوں کہ خود گرونملت آف اِلدّيا هريجدون كو الليم دے رهي تهي یه کلسیشن کیا تھے یه سراعات کیا تهین - جو هریجلون کا رزرویشون تها -ولا رزرویشن اس فرجه سے تها که جناب اگر آپ هندو رهيي ئے تب تو رارويشي قائم هے اور اگر هفتو تهیں رهیں گے تو رزرويشون قائم نهيل رهے كا - تو مين کہوں کا کہ یہ کون رشوت دے رہے تھے - یہ مسلمان رشوت نہیں دے رہے تھے - لیکن آج وہ اس رشوت کو چهور کو کے اس کنسیشن کو چهور کر کے اگو اسلام کو قبول کو رہا سے تو اس کا مطلب یہ ہے کہ یہ مسئلہ اس درجه کا نهیں ہے که آپ یه کهه کر نعل جائیں کہ اس کے پیچھے ييترو ذالر هے يا كه چار سو پانچ سو روپیہ کے عہوش کوئی هریجوں بک رها هے میں سمجهتا هو که یه هرينجن کا ايمان هے توهين هے - مين ایدی بات کو ختم کرتے هوئے کہوں گا که حکومت کو چاهئے که ولا ماحول جو بدگمانی کا اس ملک کے اندر الشهارات کے فریعہ سے یا فرقہ پرستوں

کے ذریعہ پھیلایا جا رہا ھے اُن کے متعلق در توک بهان دیم مان وضاحت کرے اور ان بد کمانیوں کو درور کرنے کی کوشش کرے وولة اس کے خود ایے رویہ سے اور فرقه پرستوں کی پھیلائی ہوئی ان خدروں سے ید گیاتیاں پہیل رہی میں جس سے قومي انتصاد خطرے مهن يو رها هے -اس لئے میں عرض کروں کا کہ اس مسئلة کے اندر محصص انقا کیه دیلا كه ولا لاليم س يا پهترو ةالر كي الليم کی ترکهب سے مسلمان هو رہے هدن يه فلط في - اور ميني سمجهدا هوال که اگر کوئے ایسا کلیرت هے تو حکومت اس کا نام لے کو هم کو بتائے۔

†िश्री सैयद झहमद हाशमी : मैं यह कह रहा हूं कि खुद गवर्नमेंट बाफ इण्डिया हरिजनों को लालच दे रही थी कि यह कंसेशन इया थे, यह मराधात एमा थीं जो हरिजनों का रिजर्वेशन था वो रिजर्वेशन इस दर्जी से था कि जनाव अगर आप हिन्द पहेंगे तब तो रिजर्वेशन कायम है और ग्रगर हिन्द् नहीं रहेंगे तो रिजर्वेशन कायम नहीं रहेगा । तो मैं कहंगा कि यह कौन रिश्वत दे रहे हैं। यह मुसलमान रिश्वत नहीं दे रहे थे लेकिन ग्राण वो इस रिश्वत को छोड़ करके इस कंसेशन को छोड़ करके अगर इस्लाम को कव्ल कर रहा है तो इसका मतलब यह है कि यह मसला इस दर्जी का नहीं कि भ्राप यह कह कर निकल जाएं कि इसके पीछे पेट्रोडालर है या कि 400, 500 रुपया के एवज कोई हरिजन बिक रहा

है। में समझता हं कि यह हरिजन का 🌉 प्रामान है, तोहोन है । मैं प्रपनी कात को खत्म करते हुए कहुंगा कि हुकुमत की चाहिए कि वो माहील जो बदग्मानी का इस मूलक के अन्दर अखवारात के जरिए ते वा फिरकापरस्तों के जरिए फनाया का रहा है इनके म्लल्लक दो द्र वनात दे, सफ् असहत करे भीर इत बदयुमानियों की दूर करने की कोशिश ारें बरना इसके खद अपने रवैयों ते और फिस्महापरस्तों की फैलाई हुई उन चक्रों से बदगमानियां फैल रही है जिसने कोमो एतयाच खतरे में पड रहा है। इसलिएं में अर्ज करूंगा कि इत संतना के अस्वर महन इतना कह देना कि वो लालचं से या पेट्रोडालर की लालच को भरकीय से मननवान ही रहे हैं, यह गलत है और मैं समझता हं कि जनर कोई ऐसा करास्टि है तो हरूमत उसका नाम लेकर हमको बताए।]

Annoucemeait Re. arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I have to inform Members that I have received the following message dated 15th September, 1981, from the District Magistrate/Senior Superintendent of Police, Varnasi, regarding the arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha.:

"Shri Rameshwar Singh, M.P. Rajya Sabha, arrested u/s 151/107/ 116 Cr. P.C. along with 94 other volunteers of Lok Dal in connection with 'Jail Bharo' agitation on 14/9 AN. AH were later released on assurance of agitators to maintain peace."

श्री नागेषधर प्रसाद शाही (जला प्रदेश) : उत्तन्तिक 1015 R. S.-17

सूचना मिली है कि: पूर्व उत्तर प्रदेश

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, No.

श्री नागंदवर प्रसाद शाही : सिर्फ एक मिनट...

उपसभाष्यक्ष (श्री दिनेश गोस्वामी) : मिनट कहते 1 उद्देंगे । ऐसा नहीं 更 4(T) you want to make some snomission, you can do so after the Calling Attention.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC **IMPORTANCE**

Reported 'Mass Conversion of Harijans to Islam in Tamil Nadu and, other parts of the country and the reaction of the Government of India thereto- Contd.

SHRI GULAM MOHI-UD-DIN SHAWL: Mr. Vice-Chairman, Sir, at the inception I shall express my regret that precious time, valuable time, of this hon. House is taken on an issue which, to all intents and purposes, is fit for consideration, or I should say, is worthy of consideration at some Hindu Seminar and not the Parliament of India because the Parliament of India is governed by the Constitution which says that there shall be freedom of thought and religion. We failed to understand that on the one hand you give us fundamental right and on the other hand, rather through underhand means, you want to deny us that rights and create such a furore or hullabaloo or even, I should say, such a nose that a Calling Attention is presented before this House and precious time is wasted for nothing. I hope that, as things are, saner elements from both sections of the House shall see that as far as the mischief is concerned, this is a concerted effort to import that communal